- 2. Definitions.- In these rules, unless the context otherwise requires,-
 - (a) "Act" means the Delhi Goods and Services Tax Act, 2017 (Delhi Act 03 of 2017);
 - (b) "FORM" means a Form appended to these rules;
 - (c) "section" means a section of the Act;
 - (d) "Special Economic Zone" shall have the same meaning as assigned to it in clause (za) of section 2 of the Special Economic Zones Act, 2005 (28 of 2005);
 - (e) words and expressions used herein but not defined and defined in the Act shall have the meanings respectively assigned to them in the Act.

Chapter II

COMPOSITION RULES

3. Intimation for composition levy.- (1) Any person who has been granted registration on a provisional basis under clause (b) of sub-rule (1) of rule 24 and who opts to pay tax under section 10, shall electronically file an intimation in **FORM GST CMP-01**, duly signed or verified through electronic verification code, on the common portal, either directly or through a Facilitation Centre notified by the Commissioner, prior to the appointed day, but not later than thirty days after the said day, or such further period as may be extended by the Commissioner in this behalf:

Provided that where the intimation in **FORM GST CMP-01** is filed after the appointed day, the registered person shall not collect any tax from the appointed day but shall issue bill of supply for supplies made after the said day.

- (2) Any person who applies for registration under sub-rule (1) of rule 8 may give an option to pay tax under section 10 in Part B of **FORM GST REG-01**, which shall be considered as an intimation to pay tax under the said section.
- (3) Any registered person who opts to pay tax under section 10 shall electronically file an intimation in **FORM GST CMP-02**, duly signed or verified through electronic verification code, on the common portal, either directly or through a Facilitation Centre notified by the Commissioner, prior to the commencement of the financial year for which the option to pay tax under the aforesaid section is exercised and shall furnish the statement in **FORM GST ITC-03** in accordance with the provisions of sub-rule (4) of rule 44 within a period of sixty days from the commencement of the relevant financial year.
- (4) Any person who files an intimation under sub-rule (1) to pay tax under section 10 shall furnish the details of stock, including the inward supply of goods received from unregistered persons, held by him on the day preceding the date from which he opts to pay tax under the said section, electronically, in **FORM GST CMP-03**, on the common portal, either directly or through a Facilitation Centre notified by the Commissioner, within a period of sixty days from the date on which the option for composition levy is exercised or within such further period as may be extended by the Commissioner in this behalf.
- (5) Any intimation under sub-rule (1) or sub-rule (3) in respect of any place of business in any State or Union territory shall be deemed to be an intimation in respect of all other places of business registered on the same Permanent Account Number.
- **4.** Effective date for composition levy.- (1) The option to pay tax under section 10 shall be effective from the beginning of the financial year, where the intimation is filed under sub-rule (3) of rule 3 and the appointed day where the intimation is filed under sub-rule (1) of the said rule.
- (2) The intimation under sub-rule (2) of rule 3, shall be considered only after the grant of registration to the applicant and his option to pay tax under section 10 shall be effective from the date fixed under sub-rule (2) or (3) of rule 10.
- **5. Conditions and restrictions for composition levy.-** (1) The person exercising the option to pay tax under section 10 shall comply with the following conditions, namely:-
 - (a) he is neither a casual taxable person nor a non-resident taxable person;

- (b) the goods held in stock by him on the appointed day have not been purchased in the course of inter-State trade or commerce or imported from a place outside India or received from his branch situated outside the State or from his agent or principal outside the State, where the option is exercised under sub-rule (1) of rule 3;
- (c) the goods held in stock by him have not been purchased from an unregistered supplier and where purchased, he pays the tax under sub-section (4) of section 9;
- (d) he shall pay tax under sub-section (3) or sub-section (4) of section 9 on inward supply of goods or services or both;
- (e) he was not engaged in the manufacture of goods as notified under clause (e) of sub-section (2) of section 10, during the preceding financial year;
- (f) he shall mention the words "composition taxable person, not eligible to collect tax on supplies" at the top of the bill of supply issued by him; and
- (g) he shall mention the words "composition taxable person" on every notice or signboard displayed at a prominent place at his principal place of business and at every additional place or places of business.
- (2) The registered person paying tax under section 10 may not file a fresh intimation every year and he may continue to pay tax under the said section subject to the provisions of the Act and these rules.
- **6. Validity of composition levy.-** (1) The option exercised by a registered person to pay tax under section 10 shall remain valid so long as he satisfies all the conditions mentioned in the said section and under these rules.
 - (2) The person referred to in sub-rule (1) shall be liable to pay tax under sub-section (1) of section 9 from the day he ceases to satisfy any of the conditions mentioned in section 10 or the provisions of this Chapter and shall issue tax invoice for every taxable supply made thereafter and he shall also file an intimation for withdrawal from the scheme in **FORM GST CMP-04** within seven days of the occurrence of such event.
 - (3) The registered person who intends to withdraw from the composition scheme shall, before the date of such withdrawal, file an application in **FORM GST CMP-04**, duly signed or verified through electronic verification code, electronically on the common portal.
 - (4) Where the proper officer has reasons to believe that the registered person was not eligible to pay tax under section 10 or has contravened the provisions of the Act or provisions of this Chapter, he may issue a notice to such person in **FORM GST CMP-05** to show cause within fifteen days of the receipt of such notice as to why the option to pay tax under section 10 shall not be denied.
 - (5) Upon receipt of the reply to the show cause notice issued under sub-rule (4) from the registered person in **FORM GST CMP-06**, the proper officer shall issue an order in **FORM GST CMP-07** within a period of thirty days of the receipt of such reply, either accepting the reply, or denying the option to pay tax under section 10 from the date of the option or from the date of the event concerning such contravention, as the case may be.
 - (6) Every person who has furnished an intimation under sub-rule (2) or filed an application for withdrawal under sub-rule (3) or a person in respect of whom an order of withdrawal of option has been passed in **FORM GST CMP-07** under sub-rule (5), may electronically furnish at the common portal, either directly or through a Facilitation Centre notified by the Commissioner, a statement in **FORM GST ITC-01** containing details of the stock of inputs and inputs contained in semi-finished or finished goods held in stock by him on the date on which the option is withdrawn or denied, within a period of thirty days from the date from which the option is withdrawn or from the date of the order passed in **FORM GST CMP-07**, as the case may be.
 - (7) Any intimation or application for withdrawal under sub-rule (2) or (3) or denial of the option to pay tax under section 10 in accordance with sub-rule (5) in respect of any place of business in any State or Union territory, shall be deemed to be an intimation in respect of all other places of business registered on the same Permanent Account Number.
 - **7. Rate of tax of the composition levy.-** The category of registered persons, eligible for composition levy under section 10 and the provisions of this Chapter, specified in column (2) of the Table below shall pay tax under section 10 at the rate specified in column (3) of the said Table:-

Sl. No.	Category of registered persons	Rate of tax
(1)	(2)	(3)
1	Manufacturers, other than manufacturers of such goods as may be notified by the Government	one per cent.
2	Suppliers making supplies referred to in clause (b) of paragraph 6 of Schedule II	two and a half per cent.
3	Any other supplier eligible for composition levy under section 10 and the provisions of this Chapter	half per cent.

Chapter III

REGISTRATION

8. Application for registration.-(1) Every person, other than a non-resident taxable person, a person required to deduct tax at source under section 51, a person required to collect tax at source under section 52 and a person supplying online information and database access or retrieval services from a place outside India to a non-taxable online recipient referred to in section 14 of the Integrated Goods and Services Tax Act, 2017 (13 of 2017) who is liable to be registered under sub-section (1) of section 25 and every person seeking registration under sub-section (3) of section 25 (hereafter in this Chapter referred to as "the applicant") shall, before applying for registration, declare his Permanent Account Number, mobile number, e-mail address, State or Union territory in **Part A** of **FORM GST REG-01** on the common portal, either directly or through a Facilitation Centre notified by the Commissioner:

Provided that a person having a unit(s) in a Special Economic Zone or being a Special Economic Zone developer shall make a separate application for registration as a business vertical distinct from his other units located outside the Special Economic Zone:

Provided further that every person being an Input Service Distributor shall make a separate application for registration as such Input Service Distributor.

- (2) (a) The Permanent Account Number shall be validated online by the common portal from the database maintained by the Central Board of Direct Taxes.
 - (b) The mobile number declared under sub-rule (1) shall be verified through a one-time password sent to the said mobile number; and
 - (c) The e-mail address declared under sub-rule (1) shall be verified through a separate one-time password sent to the said e-mail address.
- (3) On successful verification of the Permanent Account Number, mobile number and e-mail address, a temporary reference number shall be generated and communicated to the applicant on the said mobile number and e-mail address.
- (4) Using the reference number generated under sub-rule (3), the applicant shall electronically submit an application in **Part B** of **FORM GST REG-01**, duly signed or verified through electronic verification code, along with the documents specified in the said Form at the common portal, either directly or through a Facilitation Centre notified by the Commissioner.
- (5) On receipt of an application under sub-rule (4), an acknowledgement shall be issued electronically to the applicant in **FORM GST REG-02**.
- (6) A person applying for registration as a casual taxable person shall be given a temporary reference number by the common portal for making advance deposit of tax in accordance with the provisions of section 27 and the acknowledgement under sub-rule (5) shall be issued electronically only after the said deposit.

- **9. Verification of the application and approval.-**(1) The application shall be forwarded to the proper officer who shall examine the application and the accompanying documents and if the same are found to be in order, approve the grant of registration to the applicant within a period of three working days from the date of submission of the application.
- (2) Where the application submitted under rule 8 is found to be deficient, either in terms of any information or any document required to be furnished under the said rule, or where the proper officer requires any clarification with regard to any information provided in the application or documents furnished therewith, he may issue a notice to the applicant electronically in **FORM GST REG-03** within a period of three working days from the date of submission of the application and the applicant shall furnish such clarification, information or documents electronically, in **FORM GST REG-04**, within a period of seven working days from the date of the receipt of such notice.

Explanation.- For the purposes of this sub-rule, the expression "clarification" includes modification or correction of particulars declared in the application for registration, other than Permanent Account Number, State, mobile number and e-mail address declared in **Part A** of **FORM GST REG-01**.

- (3) Where the proper officer is satisfied with the clarification, information or documents furnished by the applicant, he may approve the grant of registration to the applicant within a period of seven working days from the date of the receipt of such clarification or information or documents.
- (4) Where no reply is furnished by the applicant in response to the notice issued under sub-rule (2) or where the proper officer is not satisfied with the clarification, information or documents furnished, he shall, for reasons to be recorded in writing, reject such application and inform the applicant electronically in **FORM GST REG-05.**
- (5) If the proper officer fails to take any action, -
 - (a) within a period of three working days from the date of submission of the application; or
 - (b) within a period of seven working days from the date of the receipt of the clarification, information or documents furnished by the applicant under sub-rule (2),

the application for grant of registration shall be deemed to have been approved.

- 10. Issue of registration certificate.- (1) Subject to the provisions of sub-section (12) of section 25, where the application for grant of registration has been approved under rule 9, a certificate of registration in FORM GST REG-06 showing the principal place of business and additional place or places of business shall be made available to the applicant on the common portal and a Goods and Services Tax Identification Number shall be assigned subject to the following characters, namely:-
 - (a) two characters for the State code;
 - (b) ten characters for the Permanent Account Number or the Tax Deduction and Collection Account Number;
 - (c) two characters for the entity code; and
 - (d) one checksum character.
- (2) The registration shall be effective from the date on which the person becomes liable to registration where the application for registration has been submitted within a period of thirty days from such date.
- (3) Where an application for registration has been submitted by the applicant after the expiry of thirty days from the date of his becoming liable to registration, the effective date of registration shall be the date of the grant of registration under sub-rule (1) or sub-rule (3) or sub-rule (5) of rule 9.
- (4) Every certificate of registration shall be digitally signed by the proper officer under the Act.
- (5) Where the registration has been granted under sub-rule (5) of rule 9, the applicant shall be communicated the registration number, and the certificate of registration under sub-rule (1), duly signed or verified through electronic verification code, shall be made available to him on the common portal, within a period of three days after the expiry of the period specified in sub-rule (5) of rule 9.

- 11. Separate registration for multiple business verticals within a State or a Union territory. (1) Any person having multiple business verticals within a State or a Union territory, requiring a separate registration for any of its business verticals under sub-section (2) of section 25 shall be granted separate registration in respect of each of the verticals subject to the following conditions, namely:-
 - (a) such person has more than one business vertical as defined in clause (18) of section 2;
 - (b) the business vertical of a taxable person shall not be granted registration to pay tax under section 10 if any one of the other business verticals of the same person is paying tax under section 9:
 - (c) all separately registered business verticals of such person shall pay tax under the Act on supply of goods or services or both made to another registered business vertical of such person and issue a tax invoice for such supply.

Explanation.- For the purposes of clause (b), it is hereby clarified that where any business vertical of a registered person that has been granted a separate registration becomes ineligible to pay tax under section 10, all other business verticals of the said person shall become ineligible to pay tax under the said section.

- (2) A registered person eligible to obtain separate registration for business verticals may submit a separate application in **FORM GST REG-01** in respect of each such vertical.
- (3) The provisions of rule 9 and rule 10 relating to the verification and the grant of registration shall, *mutatis mutandis*, apply to an application submitted under this rule.
- 12. Grant of registration to persons required to deduct tax at source or to collect tax at source.- (1) Any person required to deduct tax in accordance with the provisions of section 51 or a person required to collect tax at source in accordance with the provisions of section 52 shall electronically submit an application, duly signed or verified through electronic verification code, in **FORM GST REG-07** for the grant of registration through the common portal, either directly or through a Facilitation Centre notified by the Commissioner.
- (2) The proper officer may grant registration after due verification and issue a certificate of registration in **FORM GST REG-06** within a period of three working days from the date of submission of the application.
- (3) Where, upon an enquiry or pursuant to any other proceeding under the Act, the proper officer is satisfied that a person to whom a certificate of registration in **FORM GST REG-06** has been issued is no longer liable to deduct tax at source under section 51 or collect tax at source under section 52, the said officer may cancel the registration issued under sub-rule (2) and such cancellation shall be communicated to the said person electronically in **FORM GST REG-08**:

Provided that the proper officer shall follow the procedure as provided in rule 22 for the cancellation of registration.

13. Grant of registration to non-resident taxable person. (1) A non-resident taxable person shall electronically submit an application, along with a self-attested copy of his valid passport, for registration, duly signed or verified through electronic verification code, in **FORM GST REG-09**, at least five days prior to the commencement of business at the common portal either directly or through a Facilitation Centre notified by the Commissioner:

Provided that in the case of a business entity incorporated or established outside India, the application for registration shall be submitted along with its tax identification number or unique number on the basis of which the entity is identified by the Government of that country or its Permanent Account Number, if available.

- (2) A person applying for registration as a non-resident taxable person shall be given a temporary reference number by the common portal for making an advance deposit of tax in accordance with the provisions of section 27 and the acknowledgement under sub-rule (5) of rule 8 shall be issued electronically only after the said deposit in his electronic cash ledger.
- (3) The provisions of rule 9 and rule 10 relating to the verification and the grant of registration shall, *mutatis mutandis*, apply to an application submitted under this rule.
- (4) The application for registration made by a non-resident taxable person shall be signed by his authorised signatory who shall be a person resident in India having a valid Permanent Account Number.

- **14.** Grant of registration to a person supplying online information and database access or retrieval services from a place outside India to a non-taxable online recipient.-(1)Any person supplying online information and database access or retrieval services from a place outside India to a non-taxable online recipient shall electronically submit an application for registration, duly signed or verified through electronic verification code, in **FORM GST REG-10**, at the common portal, either directly or through a Facilitation Centre notified by the Commissioner.
- (2) The applicant referred to in sub-rule (1) shall be granted registration, in **FORM GST REG-06**, subject to such conditions and restrictions and by such officer as may be notified by the Government on the recommendations of the Council.
- **15.** Extension in period of operation by casual taxable person and non-resident taxable person.- (1) Where a registered casual taxable person or a non-resident taxable person intends to extend the period of registration indicated in his application of registration, an application in **FORM GST REG-11** shall be submitted electronically through the common portal, either directly or through a Facilitation Centre notified by the Commissioner, by such person before the end of the validity of registration granted to him.
- (2) The application under sub-rule (1) shall be acknowledged only on payment of the amount specified in sub-section (2) of section 27.
- **16.** Suo moto registration.- (1) Where, pursuant to any survey, enquiry, inspection, search or any other proceedings under the Act, the proper officer finds that a person liable to registration under the Act has failed to apply for such registration, such officer may register the said person on a temporary basis and issue an order in **FORM GST REG-12**.
- (2) The registration granted under sub-rule (1) shall be effective from the date of such order granting registration.
- (3) Every person to whom a temporary registration has been granted under sub-rule (1) shall, within a period of ninety days from the date of the grant of such registration, submit an application for registration in the form and manner provided in rule 8 or rule 12:

Provided that where the said person has filed an appeal against the grant of temporary registration, in such case, the application for registration shall be submitted within a period of thirty days from the date of the issuance of the order upholding the liability to registration by the Appellate Authority.

- (4) The provisions of rule 9 and rule 10 relating to verification and the issue of the certificate of registration shall, *mutatis mutandis*, apply to an application submitted under sub-rule (3).
- (5) The Goods and Services Tax Identification Number assigned, pursuant to the verification under subrule (4), shall be effective from the date of the order granting registration under sub-rule (1).
- **17. Assignment of Unique Identity Number to certain special entities.-** (1) Every person required to be granted a Unique Identity Number in accordance with the provisions of sub-section (9) of section 25 may submit an application electronically in **FORM GST REG-13**, duly signed or verified through electronic verification code, in the manner specified in rule 8 at the common portal, either directly or through a Facilitation Centre notified by the Commissioner.
- (2) The proper officer may, upon submission of an application in **FORM GST REG-13** or after filling up the said form, assign a Unique Identity Number to the said person and issue a certificate in **FORM GST REG-06** within a period of three working days from the date of the submission of the application.
- **18.** Display of registration certificate and Goods and Services Tax Identification Number on the name board.- (1) Every registered person shall display his certificate of registration in a prominent location at his principal place of business and at every additional place or places of business.
- (2) Every registered person shall display his Goods and Services Tax Identification Number on the name board exhibited at the entry of his principal place of business and at every additional place or places of business.

19. Amendment of registration.- (1) Where there is any change in any of the particulars furnished in the application for registration in FORM GST REG-01 or FORM GST REG-07 or FORM GST REG-09 or FORM GST REG-10 or for Unique Identity Number in FORM GST-REG-13, either at the time of obtaining registration or Unique Identity Number or as amended from time to time, the registered person shall, within a period of fifteen days of such change, submit an application, duly signed or verified through electronic verification code, electronically in FORM GST REG-14, along with the documents relating to such change at the common portal, either directly or through a Facilitation Centre notified by the Commissioner:

Provided that – (a) where the change relates to,-

- (i) legal name of business;
- (ii) address of the principal place of business or any additional place(s) of business; or
- (iii) addition, deletion or retirement of partners or directors, Karta, Managing Committee, Board of Trustees, Chief Executive Officer or equivalent, responsible for the day to day affairs of the business,-
- (a) which does not warrant cancellation of registration under section 29, the proper officer shall, after due verification, approve the amendment within a period of fifteen working days from the date of the receipt of the application in **FORM GST REG-14** and issue an order in **FORM GST REG-15** electronically and such amendment shall take effect from the date of the occurrence of the event warranting such amendment;
- (b) the change relating to sub-clause (i) and sub-clause (iii) of clause (a) in any State or Union territory shall be applicable for all registrations of the registered person obtained under the provisions of this Chapter on the same Permanent Account Number;
- (c) where the change relates to any particulars other than those specified in clause (a), the certificate of registration shall stand amended upon submission of the application in **FORM GST REG-14** on the common portal;
- (d) where a change in the constitution of any business results in the change of the Permanent Account Number of a registered person, the said person shall apply for fresh registration in **FORM GST REG-01**:

Provided further that any change in the mobile number or e-mail address of the authorised signatory submitted under this rule, as amended from time to time, shall be carried out only after online verification through the common portal in the manner provided under the said rule.

- (2) Where the proper officer is of the opinion that the amendment sought under sub-rule (1) is either not warranted or the documents furnished therewith are incomplete or incorrect, he may, within a period of fifteen working days from the date of the receipt of the application in **FORM GST REG-14**, serve a notice in **FORM GST REG-03**, requiring the registered person to show cause, within a period of seven working days of the service of the said notice, as to why the application submitted under sub-rule (1) shall not be rejected.
- (3) The registered person shall furnish a reply to the notice to show cause, issued under sub-rule (2), in **FORM GST REG-04**, within a period of seven working days from the date of the service of the said notice.
- (4) Where the reply furnished under sub-rule (3) is found to be not satisfactory or where no reply is furnished in response to the notice issued under sub-rule (2) within the period prescribed in sub-rule (3), the proper officer shall reject the application submitted under sub-rule (1) and pass an order in **FORM GST REG -05**.
- (5) If the proper officer fails to take any action,-
 - (a) within a period of fifteen working days from the date of submission of the application, or
 - (b) within a period of seven working days from the date of the receipt of the reply to the notice to show cause under sub-rule (3),

the certificate of registration shall stand amended to the extent applied for and the amended certificate shall be made available to the registered person on the common portal.

20. Application for cancellation of registration.- A registered person, other than a person to whom a registration has been granted under rule 12 or a person to whom a Unique Identity Number has been granted under rule 17, seeking cancellation of his registration under sub-section (1) of section 29 shall electronically submit an application in **FORM GST REG-16**, including therein the details of inputs held in stock or inputs contained in semi-finished or finished goods held in stock and of capital goods held in stock on the date from which the cancellation of registration is sought, liability thereon, the details of the payment, if any, made against such liability and may furnish, along with the application, relevant documents in support thereof, at the common portal within a period of thirty days of the occurrence of the event warranting the cancellation, either directly or through a Facilitation Centre notified by the Commissioner:

Provided that no application for the cancellation of registration shall be considered in case of a taxable person, who has registered voluntarily, before the expiry of a period of one year from the effective date of registration.

- **21. Registration to be cancelled in certain cases.-** The registration granted to a person is liable to be cancelled, if the said person,-
 - (a) does not conduct any business from the declared place of business; or
 - (b) issues invoice or bill without supply of goods or services in violation of the provisions of this Act, or the rules made thereunder.
- **22.** Cancellation of registration.- (1) Where the proper officer has reasons to believe that the registration of a person is liable to be cancelled under section 29, he shall issue a notice to such person in **FORM GST REG-17**, requiring him to show cause, within a period of seven working days from the date of the service of such notice, as to why his registration shall not be cancelled.
- (2) The reply to the show cause notice issued under sub-rule (1) shall be furnished in **FORM REG–18** within the period specified in the said sub-rule.
- (3) Where a person who has submitted an application for cancellation of his registration is no longer liable to be registered or his registration is liable to be cancelled, the proper officer shall issue an order in **FORM GST REG-19**, within a period of thirty days from the date of application submitted under sub-rule (1) of rule 20 or, as the case may be, the date of the reply to the show cause issued under sub-rule (1), cancel the registration, with effect from a date to be determined by him and notify the taxable person, directing him to pay arrears of any tax, interest or penalty including the amount liable to be paid under sub-section (5) of section 29.
- (4) Where the reply furnished under sub-rule (2) is found to be satisfactory, the proper officer shall drop the proceedings and pass an order in **FORM GST REG –20**.
- (5) The provisions of sub-rule (3) shall, *mutatis mutandis*, apply to the legal heirs of a deceased proprietor, as if the application had been submitted by the proprietor himself.
- **23. Revocation of cancellation of registration.-** (1) A registered person, whose registration is cancelled by the proper officer on his own motion, may submit an application for revocation of cancellation of registration, in **FORM GST REG-21**, to such proper officer, within a period of thirty days from the date of the service of the order of cancellation of registration at the common portal, either directly or through a Facilitation Centre notified by the Commissioner:

Provided that no application for revocation shall be filed, if the registration has been cancelled for the failure of the registered person to furnish returns, unless such returns are furnished and any amount due as tax, in terms of such returns, has been paid along with any amount payable towards interest, penalty and late fee in respect of the said returns.

- (2) (a) Where the proper officer is satisfied, for reasons to be recorded in writing, that there are sufficient grounds for revocation of cancellation of registration, he shall revoke the cancellation of registration by an order in **FORM GST REG-22** within a period of thirty days from the date of the receipt of the application and communicate the same to the applicant.
- (b) The proper officer may, for reasons to be recorded in writing, under circumstances other than those specified in clause (a), by an order in **FORM GST REG-05**, reject the application for revocation of cancellation of registration and communicate the same to the applicant.

- (3) The proper officer shall, before passing the order referred to in clause (b) of sub-rule (2), issue a notice in **FORM GST REG-23** requiring the applicant to show cause as to why the application submitted for revocation under sub-rule (1) should not be rejected and the applicant shall furnish the reply within a period of seven working days from the date of the service of the notice in **FORM GST REG-24**.
- (4) Upon receipt of the information or clarification in **FORM GST REG-24**, the proper officer shall proceed to dispose of the application in the manner specified in sub-rule (2) within a period of thirty days from the date of the receipt of such information or clarification from the applicant.
- **24.** Migration of persons registered under the existing law.- (1) (a) Every person, other than a person deducting tax at source or an Input Service Distributor, registered under an existing law and having a Permanent Account Number issued under the provisions of the Income-tax Act, 1961 (Act 43 of 1961) shall enrol on the common portal by validating his e-mail address and mobile number, either directly or through a Facilitation Centre notified by the Commissioner.
- (b) Upon enrolment under clause (a), the said person shall be granted registration on a provisional basis and a certificate of registration in **FORM GST REG-25**, incorporating the Goods and Services Tax Identification Number therein, shall be made available to him on the common portal:

Provided that a taxable person who has been granted multiple registrations under the existing law on the basis of a single Permanent Account Number shall be granted only one provisional registration under the Act:

Provided further that a person having centralised registration under the provisions of Chapter V of the Finance Act, 1994 (32 of 1994) shall be granted only one provisional registration in the State or Union territory in which he is registered under the existing law.

- (2)(a) Every person who has been granted a provisional registration under sub-rule (1) shall submit an application electronically in **FORM GST REG–26**, duly signed or verified through electronic verification code, along with the information and documents specified in the said application, on the common portal either directly or through a Facilitation Centre notified by the Commissioner.
- (b) The information asked for in clause (a) shall be furnished within a period of three months or within such further period as may be extended by the Commissioner in this behalf.
- (c) If the information and the particulars furnished in the application are found, by the proper officer, to be correct and complete, a certificate of registration in **FORM GST REG-06** shall be made available to the registered person electronically on the common portal.
- (3) Where the particulars or information specified in sub-rule (2) have either not been furnished or not found to be correct or complete, the proper officer shall, after serving a notice to show cause in **FORM GST REG-27** and after affording the person concerned a reasonable opportunity of being heard, cancel the provisional registration granted under sub-rule (1) and issue an order in **FORM GST REG-28**:

Provided that the show cause notice issued in **FORM GST REG-27** can be withdrawn by issuing an order in **FORM GST REG-20**, if it is found, after affording the person an opportunity of being heard, that no such cause exists for which the notice was issued.

- (4) Every person registered under any of the existing laws, who is not liable to be registered under the Act may, within a period of thirty days from the appointed day, at his option, submit an application electronically in **FORM GST REG-29** at the common portal for the cancellation of registration granted to him and the proper officer shall, after conducting such enquiry as deemed fit, cancel the said registration.
- **25. Physical verification of business premises in certain cases.-** Where the proper officer is satisfied that the physical verification of the place of business of a registered person is required after the grant of registration, he may get such verification done and the verification report along with the other documents, including photographs, shall be uploaded in **FORM GST REG-30** on the common portal within a period of fifteen working days following the date of such verification.

26. Method of authentication.- (1) All applications, including reply, if any, to the notices, returns including the details of outward and inward supplies, appeals or any other document required to be submitted under the provisions of these rules shall be so submitted electronically with digital signature certificate or through esignature as specified under the provisions of the Information Technology Act, 2000 (21 of 2000) or verified by any other mode of signature or verification as notified by the Commissioner in this behalf:

Provided that a registered person registered under the provisions of the Companies Act, 2013 (18 of 2013) shall furnish the documents or application verified through digital signature certificate.

- (2) Each document including the return furnished online shall be signed or verified through electronic verification code-
 - (a) in the case of an individual, by the individual himself or where he is absent from India, by some other person duly authorised by him in this behalf, and where the individual is mentally incapacitated from attending to his affairs, by his guardian or by any other person competent to act on his behalf;
 - (b) in the case of a Hindu Undivided Family, by a Karta and where the Karta is absent from India or is mentally incapacitated from attending to his affairs, by any other adult member of such family or by the authorised signatory of such Karta;
 - (c) in the case of a company, by the chief executive officer or authorised signatory thereof;
 - (d) in the case of a Government or any Governmental agency or local authority, by an officer authorised in this behalf;
 - (e) in the case of a firm, by any partner thereof, not being a minor or authorised signatory thereof;
 - (f) in the case of any other association, by any member of the association or persons or authorised signatory thereof;
 - (g) in the case of a trust, by the trustee or any trustee or authorised signatory thereof; or
 - (h) in the case of any other person, by some person competent to act on his behalf, or by a person authorised in accordance with the provisions of section 48.
- (3) All notices, certificates and orders under the provisions of this Chapter shall be issued electronically by the proper officer or any other officer authorised to issue such notices or certificates or orders, through digital signature certificate specified under the provisions of the Information Technology Act, 2000 (21 of 2000).

Form GST CMP -01

[See rule 3(1)]

Intimation to pay tax under section 10 (composition levy)

(Only for persons registered under the existing law migrating on the appointed day)

1. GSTIN / Provisional ID					
2. Legal name					
3. Trade name, if any					
4. Address of Principal Place of Business					
5. Category of Registered Person < Select from drop down	>				
(i) Manufacturers, other than manufacturers of such goods as notified by the Government					
(ii) Suppliers making supplies referred to in clause (b) of paragraph 6 of Schedule II					
(iii) Any other supplier eligible for composition levy.					
6. Financial Year from which composition scheme is opted 2017-18					

Centre	State				
8. Declaration –					
I hereby declare that the aforesaid business shall abide by the conditions and restrictions specified for payment of tax under section 10.					
	m and declare that the information lief and nothing has been concealed				
Signature of A	authorised Signatory				
Nam	e				
Designation	on / Status				
	ll abide by the conditions and labide by the conditions and label				

Form GST CMP -02

[See rule 3(2)]

Intimation to pay tax under section 10 (composition levy)

(For persons registered under the Act)

1. GSTIN				
2. Legal name				
3. Trade name, if any				
4. Address of Principal Place of Business				
5. Category of Registered Person < Select from drop dow	rn>.			
(i) Manufacturers, other than manufacturers of such goods as may be notified by the Government				
(ii) Suppliers making supplies referred to in clause (b) of paragraph 6 of Schedule II				
(iii) Any other supplier eligible for composition l	evy.			
6. Financial Year from which composition scheme is opt	ed			
7. Jurisdiction	Centre	State		
8. Declaration –				
I hereby declare that the aforesaid business shall abide by the conditions and restrictions specified for paying tax under section 10.				
9. Verification				
I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed				

Signature of Authorised Signatory
Name
Designation / Status

Form GST -CMP-03

[See rule 3(4)]

Intimation of details of stock on date of opting for composition levy

(Only for persons registered under the existing law migrating on the appointed day)

1. GSTIN				
2. Legal name				
3. Trade name, if any				
4. Address of Principal Place of Business				
5. Details of application filed to pay tax under section 10		(i) Application re (ARN)	ference number	
section 10		(ii) Date of filing		
6. Jurisdiction	Cen	ntre	State	

7. Stock of purchases made from registered person under the existing law

Sr. No	GSTIN/TIN	Name of the supplier	Bill/ Invoice No.	Date	Value of Stock	VAT	Central Excise	Service Tax (if applicable)	Total
1	2	3	4	5	6	7	8	9	10
1									
2									
Total									

8. Stock of purchases made from unregistered person under the existing law

Sr. No	Name of the	Address	Bill/	Date	Value of	VAT	Central	Service	Total
	unregistered		Invoice		Stock		Excise	Tax (if	
	person		No					applicable	

1	2	3	4	5	6	7	8	9	
1									
2									
Total									
9. D	P. Details of tax paid Description Central Tax UT Tax Amount Debit entry no.								
10. Verification I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.									
	Signature of Authorised Signatory Name								
Place Date									

Form GST - CMP-04

[See rule 6(2)]

Intimation/Application for Withdrawal from Composition Levy

1. GSTIN	
2. Legal name	
3. Trade name, if any	
4.Address of Principal Place of business	
5. Category of Registered Person	
(iv) Manufacturers, other than manufacturers of such goods as may be notified by the Government	
(v) Suppliers making supplies referred to in clause (b) of paragraph 6 of Schedule II	
(vi) Any other supplier eligible for composition levy.	

86 DELHI GAZETTE : EXTRAORDINARY PART					PART IV]
6. Nature of Business					
7. Date from which withdrawal from composition scheme is sought DD MM Y					
8. Jurisdiction	Centre		State	1	•
9. Reasons for withdrawal from	om composition scheme		•		
10. Verification					
given hereinabove is true and therefrom.	d correct to the best of my know	olemnly affirm an wledge and belief a Authorised Signa	and nothi		
		Name			
Place					
Date					
	Ι	Designation / Status	.		
Note Stock statement may	he furnished separately for avai	ling input tay credi	t on the s	etock avai	lahla on tha

Note – Stock statement may be furnished separately for availing input tax credit on the stock available on the date preceding the date from which composition option is withdrawn in **FORM GST ITC -01**.

Form GST CMP- 05

[See rule 6(4)]

Reference No. << ... >> << Date >>

To

GSTIN

Name

Address

Notice for denial of option to pay tax under section 10

Whereas on the basis of information which has come to my notice, it appears that you have violated the conditions and restrictions necessary for availing of the composition scheme under section 10 of the Act. I therefore propose to deny the option to you to pay tax under the said section for the following reasons: -

1

2

3

You are hereby directed to furnish a reply to this notice within fifteen working days from the date of service of this notice.

You are hereby directed to appear before the undersigned on DD/MM/YYYY at HH/MM.

If you fail to furnish a reply within the stipulated date or fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Signature

Name of Proper Officer

Designation

Jurisdiction

Place

Date

Form GST CMP - 06

[See rule 6(5)]

Reply to the notice to show cause

1.	GSTIN	
2.	Details of the show cause notice	Reference no. Date
3.	Legal name	
4.	Trade name, if any	
5.	Address of the Principal Place of Business	
6.	Reply to the notice	
7.	List of documents uploaded	
8.	Verification	I

Note -

- 1. The reply should not be more than 500 characters. In case the same is more than 500 characters, then it should be uploaded separately.
- 2. Supporting documents, if any, may be uploaded in PDF format.

Form GST CMP-07

[See rule 6(6)]

	[see time s(s)]
Reference No. << >>	Date-
То	
GSTIN	
Name	
Address	
Application Reference No. (ARN)	Date –
Order for accep	tance / rejection of reply to show cause notice
dated Your reply has	filed in response to the show cause notice issued vide reference no. been examined and the same has been found to be satisfactory and, composition scheme shall continue. The said show cause notice stands
	or
dated Your reply has b	filed in response to the show cause notice issued vide reference no. seen examined and the same has not been found to be satisfactory and, composition scheme is hereby denied with effect from << >>> for
	<< text >>
	or
☐ You have not filed any reply to t	he show cause notice; or
You did not appear on the day f	ixed for hearing.
Therefore, your option to pay tax under for the following reasons:	composition scheme is hereby denied with effect from << date >>
	<< Text >>
D	Signature
Date	Name of Proper Officer
Place	
	Designation
	Jurisdiction

Form GST REG-01

[See rule 8(1)]

Application for Registration

(Other than a non-resident taxable person, a person required to deduct tax at source under section 51 and a person required to collect tax at source under section 52 and a person supplying online information and database access or retrieval services from a place outside India to a non-taxable online recipient referred to in section 14 of the Integrated Goods and Services Tax Act, 2017)

Part -A

				Sta	te /UT –	∇ District	t - 🗸	7	
(i)	Leg	al Name of the Business:							
	(As mentioned in Permanent Account Number)								
(ii)	(ii) Permanent Account Number :								
		ter Permanent Account Num ividual in case of Proprietors			nt Accou	nt Number of			
(iii)	(iii) Email Address :								
(iv)	(iv) Mobile Number:								
Note	- Inf	ormation submitted above is	subje	ect to online verification	before pr	oceeding to fill up	o Part	-В.	
Auti	horis	ed signatory filing the applic	ation	shall provide his mobile	number	and email addres	S.		
				Part –B					
1.	T	rade Name, if any							
2.	С	onstitution of Business (Plea	se Se	lect the Appropriate)					
(i) Pr	oprie	etorship		(ii) Partnership					
(iii) I	Hindu Undivided Family (iv) Private Limited Company								
(v) P	ublic	Limited Company		(vi) Society/Club/Trust	/Associat	ion of Persons			
(vii)	Gove	ernment Department		(viii) Public Sector Und	dertaking				
(ix) U	Jnlin	nited Company		(x) Limited Liability Pa	artnership				
(xi) I	ocal	Authority		(xii) Statutory Body					
(xiii) Partn		reign Limited Liability p		(xiv) Foreign Company	Register	ed (in India)			
(xv)	(xv) Others (Please specify)								
3.		Name of the State	?		District			?	
4.	4. Jurisdiction State Centre								
	Sector, Circle, Ward, Unit, etc. others (specify)								
5.		Option for Composition	Y	es No					
6.	С	omposition Declaration							
the A	ct or	I hereby declare that the a the rules for opting to pay ta				onditions and res	trictio	ns specified in	

6.1 Catego	ory of Registered Person < tick in check box	x>							
(i)	Manufacturers, other than manufacturers of such goods as may be notified by the Government for which option is not available								
(ii)	Suppliers making supplies referred to in	clause (b) of pa	aragraph 6 of Sch	edule II				
(iii)	Any other supplier eligible for composition levy.								
7.	Date of commencement of business DD/MM/YYYY								
8.	Date on which liability to register arises								
9.	Are you applying for registration as a casu person?	ial taxab	le	Yes	No 🗆				
10.	If selected 'Yes' in Sr. No. 9, period for w registration is required		From DD/MM/YYYY	To DD/MM/YYY	Y				
11.	If selected 'Yes' in Sr. No. 9, estimated su registration	pplies a	nd estin	nated net tax liabi	lity during the pe	eriod of			
Sr. No.	Type of Tax	Turnov	er (Rs.)	Net Tax Liabili	ty (Rs.)			
(i)	Integrated Tax								
(ii)	Central Tax								
(iii)	State Tax								
(iv)	UT Tax								
(v)	Cess								
	Total								
	Payment Details								
	Challan Identification Number	Da	ate		Amount				
12.	Are you applying for registration as a SEZ	Unit?		Yes \square	No				
	(i) Select name of SEZ			<u> </u>	∇				
	(ii) Approval order number and date of order								
	(iii) Designation of approving authority								
13.	Are you applying for registration as a SEZ Developer? Yes \(\sqrt{No} \)								
	(i) Select name of SEZ Developer		<u> </u>	∇					
	(ii) Approval order number and date of order								
	(iii) Designation of approving authority								
14.	Reason to obtain registration:								
	(i) Crossing the threshold			Merger /amalgama red persons	ation of two or m	ore			

	(ii) Inter-Star	te supply		(ix) Input Service	Distribu	utor			
	(iii) Liability services u/s 90	to pay tax as recipient of g (3) or 9(4)	goods or	(x) Person liable to	pay tax	x u/s 9(5)			
	in the ownersl	of business which includes nip of business is not a registered entity)	change	e (xi) Taxable person supplying through e-Commerce portal					
	(v) Death of t (if the success	the proprietor for is not a registered entity	⁷)	(xii) Voluntary Bas	sis				
	(vi) De-merge	or		(xiii) Persons supplying goods and/or services on behalf of other taxable person(s)					
	(vii) Change	in constitution of business		(xiv) Others (Not c	overed	above) – Specify			
15.	Indicate existi	ng registrations wherever a	>						
Registrati	ion number und	ler Value Added Tax							
Central S	ales Tax Regist	ration Number							
Entry Tax	x Registration N	Number							
Entertain	ment Tax Regis	stration Number							
Hotel and	l Luxury Tax R	egistration Number							
Central Ex	xcise Registrati	on Number							
Service Ta	ax Registration	Number							
Corporate Number	e Identify Num	ber/Foreign Company Regi	istration						
		ship Identification Number ship Identification Number							
Importer/I	Exporter Code 1	Number							
_	on number undons (Excise Dut	er Medicinal and Toilet ies) Act							
Registration	on number und	er Shops and Establishmen	t Act						
Temporar	y ID, if any								
Others (Pl	lease specify)								
16. (a) Address of I	Principal Place of Business		1					
Building l	No./Flat No.		Floor No.						
Name of t	he Premises/Bu	nilding	Road/Street						
City/Town	n/Locality/Villa	ige	District						
Taluka/Bl	ock								
State				PIN Code					
Latitude				Longitude					
(b) Contac	ct Information								
Office Em	nail Address		Office T	te Telephone number STD					
Mobile N	umber		Office F	ax Number	STD				

92 DELHI GAZETTE : EXTRAORDINARY PART IV															
(c) Nature of pren	nises														
Own	Le	eased		Re	nted		Co	nsen	t	Share	ed	O	thers	(spec	ify)
(d) Nature of busi	ness activ	vity bein	g carrie	ed out a	at abov	e mei	ntione	d pre	mises	(Pleas	e tick	applic	able)		
Factory / Manufac	cturing		W	holesa	le Bus	iness			Reta	il Bus	iness				
Warehouse/Depot			В	onded '	Wareh	ouse			Supp	olier o	f servi	ces			
Office/Sale Office)		Le	easing l	Busine	ess			Reci	pient o	of goo	ds or s	ervice	ès	
EOU/ STP/ EHTP)		W	orks C	ontrac	t			Exp	ort					
Import			O	thers (S	Specify	y)									
17. Details of Ban	k Accour	nts (s)													
Total number of business				ned by	the app	plican	t for c	ondu	cting						
(Upto 10 Bank A		o be rep	orted)												
Details of Bank A Account Numbe				1			I							Т	
Type of Account							IFSC								
Bank Name	-						ILOC								
Branch Address	,	To be au	to-non	ılated ((Edit n	node)									
			то-рор		(Lait II	ilouc)									
Note – Add mor 18. Details of the			y the B	usines	S										
Please specify to	p 5 Good	ls													
Sr. Descrip	otion of G	loods				Н	SN Co	ode (1	Four c	ligit)					
(i)															
(ii)															
(v)															
19. Details of Ser	vices sup	plied by	the Bu	siness.											
Please specify to	p 5 Servi	ces													
Sr. No. Descri	ption of S	Services				Н	SN C	ode (Four o	ligit)					
(i)															
(ii)															
(v)															
20. Details of Ad	ditional F	Place(s)	of Busi	ness											
Number of addit	ional plac	ces													

Premises 1

(a)	Details	of Addition	onal Place	of B	usiness
-----	---------	-------------	------------	------	---------

Building No./Flat	g No./Flat No.						Floor No.				
Name of the Premi	e Premises/Building						Road/Stree	et			
City/Town/Locality	y/Vi	llage					District				
Block/Taluka											
State							PIN Code				
Latitude							Longitude				1 1
(b) Contact Inform	atio	ı		'					•		
Office Email Addr	ess				Offi	ce Tel	ephone nun	ıber	STD		
Mobile Number					Office Fax				STD		
(c) Nature of premi	ises										
Own	Lea	nsed		Rented	Conse			Shared	1	Others (specify)
(d) Nature of busin	ess a	activity bei	ing car	ried out at abo	ove n	nentior	ned premises	s (Pleas	e tick app	olicable)	
Factory / Manufact	turin	g		Wholesale	Busi	ness	R	etail Bu	isiness		
Warehouse/Depot				Bonded Wa	areho	ouse	S	upplier	of service	es	
Office/Sale Office				Leasing Bu	isines	SS	Recipient of go			s or	
EOU/ STP/ EHTP				Works Cor	tract		Е	Export			
Import				Others (spe	ecify)						

21. Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.

Particulars	First Name		Middle Name	Last Na	me
Name					
Photo					
Name of Father					
Date of Birth	DD/MM/YYYY		Gender	<male, 1<="" td=""><td>Female, Other></td></male,>	Female, Other>
Mobile Number			Email address		
Telephone No. with STD					
Designation /Status		Dir	ector Identification N	umber (if any)	
Permanent Account Number		Aad	dhaar Number		
Are you a citizen of India?	Yes / No	Pas	sport No. (in case of	foreigners)	
Residential Address					

Block/Taluka

State

City/Town/Locality/Village

Building No./Flat No.				Floor No.					
Name of the Premises/B	uilding			Road/Street					
City/Town/Locality/Vill	age			District					
Block/Taluka									
State				PIN Code					
Country (in case of forei only)	gner			ZIP code					
23. Details of Author Checkbox for Primary Au Details of Signatory No.	thorised Si	-							
Particulars	First Nan	ne	Middle I	Name	Last Name				
Name									
Photo									
Name of Father									
Date of Birth	DD/MM/	YYYY	Gender		<male, fema<="" td=""><td>le, Other></td></male,>	le, Other>			
Mobile Number			Email ac	ldress					
Telephone No. with STD									
Designation /Status				Director Identif Number (if any					
Permanent Account Number				Aadhaar Numb	er				
Are you a citizen of India?	Yes / No			Passport No. (in case of foreigners)					
	•				·				
Residential Address in In	India								
Building No./Flat No.	F			Floor No.					
Name of the Premises/Building			Ro	oad/Street					

District

PIN Code

	24.	Details	of Aut	horised	Re	presentative
--	-----	---------	--------	---------	----	--------------

Enrolment ID, if available												
Provide following details, if enrolment ID is not available												
Permanent Account Number												
Aadhaar, if Permanent												
Account Number is not												
available												
	First Na	me		Mido	lle Na	me		Last	Name	:		
Name of Person												
Designation / Status				•				•				
Mobile Number												
Email address							•	•	•	•		
Telephone No. with STD					FAX	No. v	vith S'	TD				

25. State Specific Information

Profession Tax Enrolment Code (EC) No.

Profession Tax Registration Certificate (RC) No.

State Excise License No. and the name of the person in whose name Excise License

is held

- (a) Field 1
- (b) Field 2
- (c)
- (d)
- (e) Field n

26. Document Upload

A customized list of documents required to be uploaded (refer rule 8) as per the field values in the form.

27. Consent

I on behalf of the holder of Aadhaar number <pre-filled based on Aadhaar number provided in the form> give consent to "Goods and Services Tax Network" to obtain my details from UIDAI for the purpose of authentication. "Goods and Services Tax Network" has informed me that identity information would only be used for validating identity of the Aadhaar holder and will be shared with Central Identities Data Repository only for the purpose of authentication.

28. Verification (by authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom

Signature

Place:	Name of Authorised Signatory
Date:	Designation/Status

List of documents to be uploaded:-

1.	Photographs (wherever specified in the Application Form)
1.	(a) Proprietary Concern – Proprietor
	(b) Partnership Firm / Limited Liability Partnership – Managing/Authorised/Designated Partners (personal details of all partners are to be submitted but photos of only ten partners including that of Managing Partner are to be submitted)
	(c) Hindu Undivided Family – Karta
	(d) Company – Managing Director or the Authorised Person
	(e) Trust – Managing Trustee
	(f) Association of Persons or Body of Individuals –Members of Managing Committee (personal details of all members are to be submitted but photos of only ten members including that of Chairman are to be submitted)
	(g) Local Authority – Chief Executive Officer or his equivalent
	(h) Statutory Body – Chief Executive Officer or his equivalent
	(i) Others – Person in Charge
2.	Constitution of Business: Partnership Deed in case of Partnership Firm, Registration Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department, Association of Persons or Body of Individuals, Local Authority, Statutory Body and Others etc.
3.	Proof of Principal Place of Business:
	(a) For Own premises –
	Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.
	(b) For Rented or Leased premises –
	A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.
	(c) For premises not covered in (a) and (b) above –
	A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.
	(d) For rented/leased premises where the Rent/lease agreement is not available, an affidavit to that effect along with any document in support of the possession of the premises like copy of Electricity Bill.
	(e) If the principal place of business is located in a Special Economic Zone or the applicant is an Special Economic Zone developer, necessary documents/certificates issued by Government of India are required to be uploaded.
4	Bank Account Related Proof:
	Scanned copy of the first page of Bank passbook or the relevant page of Bank Statement or Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details including code.
5	Authorisation Form:-
	For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:
	Declaration for Authorised Signatory (Separate for each signatory) (Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.)

I/We --- (name) being (Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) of (name of registered person)

hereby solemnly affirm and declare that <<name of the authorised signatory, (status/designation)>> is hereby authorised, vide resolution no... dated..... (copy submitted herewith), to act as an authorised signatory for the business << Goods and Services Tax Identification Number - Name of the Business>> for which application for registration is being filed under the Act. All his actions in relation to this business will be binding on me/ us.

Signature of the person competent to sign

Name:

Designation/Status:

(Name of the proprietor/Business Entity)

Acceptance as an authorised signatory

I <<(Name of the authorised signatory>> hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the business.

Signatory Place: Signature of Authorised

Date: (Name)

Designation/Status:

Instructions for submission of Application for Registration.

- 1. Enter name of person as recorded on Permanent Account Number of the Business. In case of Proprietorship concern, enter name of proprietor against Legal Name and mention Permanent Account Number of the proprietor. Permanent Account Number shall be verified with Income Tax database.
- 2. Provide E-mail Id and Mobile Number of authorised signatory for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up Part-B of the application.
- 3. Applicant need to upload scanned copy of the declaration signed by the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case the business declares a person as Authorised Signatory.
- 4. The following persons can digitally sign the application for new registration:-

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorised Partners
Hindu Undivided Family	Karta
Private Limited Company	Managing / Whole-time Directors
Public Limited Company	Managing / Whole-time Directors
Society/ Club/ Trust/ AOP	Members of Managing Committee
Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Director

Constitution of Business	Person who can digitally sign the application
Unlimited Company	Managing/ Whole-time Director
Limited Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer or Equivalent
Statutory Body	Chief Executive Officer or Equivalent
Foreign Company	Authorised Person in India
Foreign Limited Liability Partnership	Authorised Person in India
Others (specify)	Person In charge

- 5. Information in respect of authorised representative is optional. Please select your authorised representative from the list available on the common portal if the authorised representative is enrolled, otherwise provide details of such person.
- 6. State specific information are relevant for the concerned State only.
- 7. Application filed by undermentioned persons shall be signed digitally:-

Sr. No.	Type of Applicant	Type of Signature required
1.	Private Limited Company	Digital Signature Certificate (DSC)- Class-2
	Public Limited Company	and above.
	Public Sector Undertaking	
	Unlimited Company	
	Limited Liability Partnership	
	Foreign Company	
	Foreign Limited Liability Partnership	
2.	Other than above	Digital Signature Certificate class 2 and above
		e-Signature
		or
		any other mode as may be notified

- 8. All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validated online by the system and Acknowledgment Receipt Number will be generated after successful validation of all the filled up information.
- 9. Status of the application filed online can be tracked on the common portal by entering Application Reference Number (ARN) indicated on the Acknowledgment.
- 10. No fee is payable for filing application for registration.
- 11. Authorised signatory shall not be a minor.
- 12. Any person having multiple business verticals within a State, requiring a separate registration for any of its business verticals shall need to apply separately in respect of each of the vertical.
- 13. After approval of application, registration certificate shall be made available on the common portal.

- 14. Temporary Reference Number (TRN) will be allotted after successfully furnishing preliminary details in PART –A of the application which can be used for filling up details in PART-B of the application. TRN will be available on the common portal for a period of 15 days.
- 15. Any person who applies for registration under rule 8 may give an option to pay tax under section 10 in Part B of FORM GST REG-01, which shall be considered as an intimation to pay tax under the said section.

Form GST REG-02

[See rule 8(5)]

Acknowledgment

	5			
Application Reference	Number (ARN) -			
You have filed the app	lication successfully and the particulars of the application are give	en as under:		
Date of filing	:			
Time of filing	:			
Goods and Services Ta	x Identification Number, if available :			
Legal Name	:			
Trade Name (if applica	able):			
Form No.	:			
Form Description	:			
Center Jurisdiction	:			
State Jurisdiction	:			
Filed by	:			
Temporary reference n	umber (TRN), if any:			
Payment details*	: Challan Identification Number			
	: Date			
	: Amount			
It is a system generated	d acknowledgement and does not require any signature.			
* Applicable only in case of Casual taxable person and Non Resident taxable person				
Form GST REG-03				
[See rule 9(2)]				
Reference Number:		Date-		
То				
Name of the Applicant	:			
Address:				
GSTIN (if available):				
Application Reference	No. (ARN):	Date:		

Notice for Seeking Additional Information / Clarification / Documents relating to Application for << Registration/Amendment/Cancellation >>

This is with reference to your << registration/amendment/cancellation>>	application filed vide ARN < >
Dated -DD/MM/YYYY The Department has examined your application	and is not satisfied with it for the
following reasons:	

1.

2.

3.

. . .

You are directed to submit your reply by (DD/MM/YYYY)

*You are hereby directed to appear before the undersigned on (DD/MM/YYYY) at (HH:MM)

If no response is received by the stipulated date, your application is liable for rejection. Please note that no further notice / reminder will be issued in this matter

Signature

Name of the Proper Officer:

Designation:

Jurisdiction:

* Not applicable for New Registration Application
Form GST REG-04

[See rule 9(2)]

Clarification/additional information/document for << Registration/Amendment/Cancellation>>

1.	Notice details	Reference No.		Date	
2.	Application details	Reference No		Date	
3.	GSTIN, if applicable				
4.	Name of Business (Legal)				
5.	Trade name, if any				
6.	Address				
7.	Whether any modificat required	ion in the applicat	ion for regist	ration or fields is	Yes No

3.

			(Tick one)		
8.	Additional Information				
9.	List of Documents uploaded				
10.	Verification				
	Iinformation given herein has been concealed there	above is true and correct to the best of my knowledge from.			
		Signature o	of Authorised Signatory		
		Name	n rumonsed bighatory		
			nation/Status:		
	Place:	Design	ation/Status.		
	Date:				
Note	:-				
	r new registration, original ted in item 7.	l registration application will be available in editable	mode if option 'Yes' is		
	c amendment of registration if option 'Yes' is selected	on particulars, the fields intended to be amended will l in item 7.	pe available in editable		
		Form GST REG-05			
	[See rule 9(4)]				
Refe	rence Number:		Date-		
То					
Nam	e of the Applicant				
Addr	ess -				
GST	N (if available)				
	Order of Rejection	n of Application for <registration amendment="" ca<="" th=""><th>ncellation/</th></registration>	ncellation/		
		>			
same		our reply filed vide ARN dated The reply has atisfactory for the following reasons:	been examined and the		
1.					
2.					

www.taxguru.in

...Therefore, your application is rejected in accordance with the provisions of the Act.

Or

You have not replied to the notice issued vide reference no. dated within the time specified therein. Therefore, your application is hereby rejected in accordance with the provisions of the Act.

Signature Name Designation Jurisdiction



Government of National Territory of Delhi

Form GST REG-06

[See rule 10(1)]

Registration Certificate

Registration Number: < GSTIN/ UIN >

1.	Legal Name				
2.	Trade Name, if any				
3.	Constitution of Business				
4.	Address of Principal Place of Business				
5.	Date of Liability	DD/MM/ YYYY			
6.	Period of Validity	From	DD/MM/YYYY	То	DD/MM/YYYY
	(Applicable only in case of Non-Resident taxable person or Casual taxable person)				
7.	Type of Registration			<u> </u>	•
8.	Particulars of Approving	Authority			
Centre		State			
		Si	gnature		
Name					
Designation					
Office)				
9. Da	te of issue of Certificate				
Note:	The registration certificate	is required to be pro	ominently displayed at all r	laces of bus	siness in the State.

Annexure A



Details of Additional Places of Business

Goods and Services	Tax Identification
Number	

Legal Name

Trade Name, if any

Total Number of Additional Places of Business in the State

Sr. No. Address

1

2

3

• • •

Annexure B



Goods and Services Tax Identification Number

Legal Name

Trade Name, if any

Details of <Proprietor / Partners / Karta / Managing Director and whole-time Directors / Members of the Managing Committee of Association of Persons / Board of Trustees etc.>

1.		Name
	Photo	Designation/Status
		Resident of State
2.		Name
	Photo	Designation/Status
		Resident of State
3.		Name
	Photo	Designation/Status
		Resident of State
4.		Name
	Photo	Designation/Status
		Resident of State

5.		Name
	Photo	Designation/Status
		Resident of State
6.		Name
	Photo	Designation/Status
		Resident of State
7.		Name
	Photo	Designation/Status
		Resident of State
8.		Name
	Photo	Designation/Status
		Resident of State
9.		Name
	Photo	Designation/Status
		Resident of State
10.		Name
	Photo	Designation/Status
		Resident of State

Form GST REG-07

[See rule 12(1)]

Application for Registration as Tax Deductor at source (u/s 51) or Tax Collector at source (u/s 52)

State /UT- District -

Part -A

(i)	Legal Name of the Tax Deductor or Tax Collector(As mentioned in Permanent							
	Account Number/ Tax Deduction and Collection Account Number)							
···	D	<u> </u>						
(ii)	Permanent Account Number							
	(Enter Permanent Account Nun	nber of the Business; Permanent Account						
	*	·						
	Number of Individual in case of Proprietorship concern)							
(iii)	ii) Tax Deduction and Collection Account Number							
	(Enter Toy Deduction and Collection Assount Number if Remonant Assount							
	(Enter Tax Deduction and Collection Account Number, if Permanent Account							
	Number is not available)							
(iv)	Email Address							
	N. 1.1 N. 1							
(v)	Mobile Number							
Note - Information submitted above is subject to online verification before proceeding to fill up Part-B.								
Part –B								
1	Trade Name, if any							
	•							
2	2 Constitution of Business (Please Select the Appropriate)							
(i) Pro	oprietorship	(ii) Partnership						
` '	1	\						

(iii) Hi	ndu Undivided Famil	(iv) Private Limited Company							
(v) Pub	olic Limited Company	,	(vi) Society/Club/Trust/Association of Persons						
	overnment Departmen	nt	(viii) Public Sector Undertaking						
(ix) Un	limited Company		(x) Limited Liability Partnership						
	cal Authority		(xii) Statuto	ory Body	/				
(xiii) Foreign Limited Liability Partnership			(xiv) Foreig	(xiv) Foreign Company Registered (in India)					
(xv) Others (Please specify)									
3	Name of the State		District						
4	Jurisdiction -	State	e Centre						
		Sector etc.	or /Circle/ Ward /Charge/Unit						
5	Type of registration	L			Tax Ded	uctor (Tax Col	lector (
6.	Government (Centre	erritory)		Center O State/UT O					
7.	Date of liability to deduct/collect tax	DD/MM/	DD/MM/YYYY						
8.	(a) Address of pri	ncipal place of l	business						
Buildir	ng No./Flat No.			Floor No.					
Name of the Premises/Building			Road/Street						
City/Town/Locality/Village			District	t					
Block/Taluka									
Latitude			Longitu	ude					
State			PIN Co	ode					
(b) Contact Information			•			•			
Office Email Address		Office Telephone number							
Mobile Number			Office Fax Number						
(c)	Nature of possess	ion of premises							
	Own	Leased	Rented	Co	onsent	Shared	Otl	hers(speci	fy)
9.	Have you obtaine registrations unde Serivces Tax in the	r Goods and	Yes			No			
10	If Yes, mention C Services Tax Ider Number								
11	IEC (Importer Ex if applicable	porter Code),							
12	Details of DDO (Drawing and Disbursing Officer) / Person responsible for deducting tax/collect tax					lecting			
Particu	ılars								

Name	First Name	First Name			Last Name	
Father's Name				1		
Photo						
Date of Birth DD/MM/Y		YYY	Gender		<male, female,<br="">Other></male,>	
Mobile Number		Email address				
Telephone No. with STD						
Designation /Status		Director Identification Number (if any)		er (if		
Permanent Account Number	er	Aadhaar Number				
Are you a citizen of India? Yes / No		Passport No. (in case of Foreigners)				
Residential Address				I		
Building No/Flat No		Floor No				
Name of the Premises/Building		Locality/Village				
State		PIN Code				
13. Details of Authorised S	Signatory			I		
Checkbox for Primary Autl	horised Signatory					
Details of Signatory No. 1						
Particulars	First Name	Middle Name		Last Name		
Name						
Photo				1		
Name of Father						
Date of Birth	DD/MM/YYYY	Gender		<male, female,="" other=""></male,>		
Mobile Number		Email address				
Telephone No. with STD						
Designation /Status			Director Identific Number (if any)			
Permanent Account Number				r		
Are you a citizen of India?			Passport No. (in case of foreigners)			

									$\overline{}$
Residenti	al Address (Within the Co	ountry)							
Building No/Flat No		Floor No							
Name of the Premises/Building		Road/Street							
City/Town/Locality/Village			District						
State			PIN Code						
Block/Tal	luka					I			
Note – A	Add more			I					
14.	I on behalf of the holder of Aadhar number <pre-filled aadhar="" based="" form="" in="" number="" on="" provided="" the=""> give consent to "Goods and Services Tax Network" to obtain my details from UIDAI for the purpose of authentication. "Goods and Services Tax Network" has informed me that identity information would only be used for validating identity of the Aadhar holder and will be shared with Central Identities Data Repository only for the purpose of authentication.</pre-filled>								
15.	Verification								
	I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom								
						(Sign	ature	e)
	Place:		Name of DDO/ Percollecting tax/Auth	-		r ded	uctin	ig ta	x /
	Date:					Ε	esig	natio	n

List of documents to be uploaded (not applicable to a department or establishment of the Central Government or State Government or Local Authority or Governmental agencies):-

Proof of Principal Place of Business:

(a) For Own premises –

Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.

(b) For Rented or Leased premises –

A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.

(c) For premises not covered in (a) and (b) above –

A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.

- (d) For rented/leased premises where the Rent/lease agreement is not available, an affidavit to that effect along with any document in support of the possession of the premises like copy of Electricity Bill.
- (e) If the principal place of business is located in an Special Economic Zone or the applicant is an Special Economic Zone developer, necessary documents/certificates issued by Government of India are required to be uploaded.

Instructions for submission of application for registration as Tax Deductor/ Tax Collector.

- 1. Enter name of Tax Deductor /Tax Collector as recorded on Tax Deduction and Collection Account Number/ Permanent Account Number of the Business. Tax Deduction and Collection Account Number/Permanent Account Number shall be verified with Income Tax database.
- 2. Provide Email Id and Mobile Number of DDO (Drawing and Disbursing Officer) / Person responsible for deducting tax/collecting tax for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up of the application.
- 3. Person who is acting as DDO/ Person deducting/collecting tax can sign the application.
- 4. The application filed by undermentioned persons shall be signed digitally.

Sr. No	Type of Applicant	Digital Signature required			
1.	Private Limited Company	Digital Signature Certificate(DSC) class 2 and above			
	Public Limited Company				
	Public Sector Undertaking				
	Unlimited Company				
	Limited Liability Partnership				
	Foreign Company				
	Foreign Limited Liability Partnership				
2.	Other than above	Digital Signature Certificate class 2 and above, e-Signature or any other mode as specified or as may be notified.			

5. All information relating to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validated online by the system and Acknowledgment Receipt Number will be generated after successful validation of all the filled information.

Form GST REG-08
[See rule 12(3)]

- 6. Status of the application filed online can be tracked on the Common portal.
- 7. No fee is payable for filing application for registration.
- 8. Authorised shall not be a minor.

Reference No	Date:	
То		
Name:		
Address:		
Application Reference No. (ARN) (Reply)	Date:	

Order of Cancellation of Registration as Tax Deductor at source or Tax Collector at source

This has reference to the show-cause notice issued vide Reference Number dated for cancellation of registration under the Act.

 \Box Whereas no reply to show cause notice has been filed; or

2.

Whereas on the day fixed for hearing you did not appear; or Whereas your reply to the notice to show cause and submissions made at the time of hearing have been examined. The undersigned is of the opinion that your registration is liable to be cancelled for the following reason(s).
1.

The effective date of cancellation of registration is << DD/MM/YYYY >>.

You are directed to pay the amounts mentioned below on or before ---- (*date*) failing which the amount will be recovered in accordance with the provisions of the Act and rules made thereunder.

(This order is also available on your dashboard).

Head	Integrated tax	Central tax	State tax	UT Tax	Cess
Tax					
Interest					
Penalty					
Others					
Total					

Signature Name

Designation Jurisdiction

Form GST REG-09
[See rule 13(1)]

Application for Registration of Non Resident Taxable Person

Part -A

State /UT – District -

(i)	Legal Name of the Non-Resident Taxable Person	
(ii)	Permanent Account Number of the Non-Resident Taxable person, if any	
(iii)	Passport number, if Permanent Account Number is not available	
(iv)	Tax identification number or unique number on the basis of which the entity is identified by the Government of that country	

(v)	Name of the Authorised Signatory (as per Permanent Account Number)	
(vi)	Permanent Account Number of the Authorised Signatory	
(vii)	Email Address of the Authorised Signatory	
(viii)	Mobile Number of the Authorised Signatory (+91)	

Note - Relevant information submitted above is subject to online verification, where practicable, before proceeding to fill up Part-B.

Part -B

1	Details of Authorised Signatory (should be a resident of India)							
	First Name Middle Name			Last Name				
	Photo		•					
	Gender			Male / l	Female	/ Others		
	Designation							
	Date of Birth			DD/MN	A/YYY	Y		
	Father's Name							
	Nationality							
	Aadhaar							
	Address of the Authorised signatory.			Address	s line 1		·	
				Address	s Line 2	2		
				Address line 3				
2	Period for which registration is required From		То					
•		DD/MM/YYYY		DD/MM/YYYY				
3		Estimated Turnover (Rs.)		Estimated Tax Liability (Net) (Rs.)				
	Turnover Details	Intra- State	Inter –State	Centra 1 Tax	State Tax	UT Tax	Integrated Tax	Cess
	Address of Non-Resident			ry of Ori	gin			
	(In case of business entity - Address of the Office)							
4	Address Line 1							
	Address Line 2							
	Address Line 3							

	Country (Drop Down)								
	Zip Code								
	E mail Address								
	Telephone Number								
	Address of Pr	incipal Place	of Business in I	ndia					
	Building No./	Flat No.		Floor No.					
	Name of the F	Premises/Build	ling	Road/Street					
	City/Town/Vi	llage/Locality		District					
5	Block/Taluka		District						
	Latitude			Longitude					
	State			PIN Code					
	Mobile Number			Telephone Number					
	E mail Address			Fax Number with STD					
	Details of Bank Account in India								
6	Account Number			Type of account					
	Bank Name		Branch Address		IFSC				
	Documents U	Documents Uploaded							
7	A customized form	list of docume	nts required to	be uploaded (refer Instruction)	as per the field valu	es in the			
	Declaration								
				he information given herein abo s been concealed therefrom.	ove is true and corre	ect to the best			
8					S	ignature			
	Place:			Ν	Name of Authorised	Signatory			
	Date:			I	Designation:				

Note: Non-Resident taxable person is required to upload declaration (as per under mentioned format) along with scanned copy of the passport and photograph.

List of documents to be uploaded as evidence are as follows:-

1.	Proof of Principal Place of Business:
	(a) For own premises –
	Any document in support of the ownership of the premises like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.
	(b) For Rented or Leased premises –
	A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.

	DELHI GAZETTE : EXTRAORDINARY PART IV
	(c) For premises not covered in (a) and (b) above –
	A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.
2.	Proof of Non-resident taxable person:
	Scanned copy of the passport of the Non -resident taxable person with VISA details. In case of business entity incorporated or established outside India, the application for registration shall be submitted along with its tax identification number or unique number on the basis of which the entity is identified by the Government of that country or it's Permanent Account Number, available.
3	Bank Account related proof:
	Scanned copy of the first page of Bank passbook or the relevant page of Bank Statement of Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Ban Account No., MICR, IFSC and Branch details including code.
4	Authorisation Form:-
	For each Authorised Signatory mentioned in the application form, Authorisation or cop of Resolution of the Managing Committee or Board of Directors to be filed in the following format:Declaration for Authorised Signatory (Separate for each signatory (Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.)I/We (name) being (Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) of (name of registere person) hereby solemnly affirm and declare that < <name (status="" authorised="" designation)="" of="" signatory="" the="">> is hereby authorised, vide resolution no dated (Cop submitted herewith), to act as an authorised signatory for the business << Goods an Services Tax Identification Number - Name of the Business>> for which application for registration is being filed under the Act. All his actions in relation to this business will be binding on me/ us. Signature of the perso competent to sign</name>
	Name:
	Designation/Status:
	(Name of the proprietor/Business Entity)
	Acceptance as an authorised signatory
	I <<(Name of the authorised signatory>> hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the
	business.
	business. Signature of Authorised Signatory

Instructions for submission of application for registration as Non-Resident Taxable Person.

- 1. Enter Name of the applicant Non-Resident taxable person as recorded on Passport.
- 2. The applicant shall apply at least **Five** days prior to commencement of the business at the common portal.
- 3. The applicant needs to provide Email Id and Mobile Number for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up Part-B of the application.
- 4. The applicant needs to upload the scanned copy of the declaration signed by the Proprietor/all Partners /Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case the business declares a person as Authorised Signatory.
- 5. The application filed by the under-mentioned persons shall be signed digitally:-

Sr. No	Type of Applicant	Digital Signature required
1.	Private Limited Company Public Limited Company Public Sector Undertaking Unlimited Company Limited Liability Partnership Foreign Company Foreign Limited Liability Partnership	Digital Signature Certificate(DSC) class 2 and above
2.	Other than above	Digital Signature Certificate class 2 and above e-Signature or as may be notified

- 6. All information related to Permanent Account Number, Aadhaar, shall be online validated by the system and Acknowledgment Receipt Number will be generated after successful validation of all filled up information.
- 7. Status of the application filed online can be tracked on the common portal.
- 8. No fee is payable for filing application for registration
- 9. Authorised signatory shall be an Indian national and shall not be a minor.

Form GST REG-10

[See rule 14(1)]

Application for registration of person supplying online information and data base access or retrieval services from a place outside India to a person in India, other than a registered person.

Part –A

State /UT – District -

(i)	Legal Name of the person	
(ii)	Permanent Account Number of the person, if any	
(iii)	Tax identification number or unique number on the basis of which the entity is identified by the Government of that country	

(iv)	Name of the Authorised Signatory	
(v)	Permanent Account Number of the Authorised Signatory	
(vi)	Email Address of the Authorised Signatory	
(vii)	Mobile Number of the Authorised Signatory (+91)	

Note - Relevant information submitted above is subject to online verification, where practicable, before proceeding to fill up Part-B.

Part -B

Details of Authorised Signatory (shall be resident of India)								
First Name	Midd	lle Name		Last Name				
Photo			1					
Gender				Male / Female	e / Others			
Designation	Designation							
Date of Birth				DD/MM/YYY	ΥY			
Father's Name	e							
Nationality								
Aadhaar, if an	У							
				Address line 1				
Address of the Authorised Signatory				Address line 2				
				Address line 3				
Date of commencement of the online service in India.				DD/MM/YY	YY			
Uniform Resource Locators (URLs) of the website through which taxable services are provided: 1. 2. 3								
Jurisdiction		Center						
Details of Ban	nk Account				<u> </u>			
Account Number		Туре	e of account					
Bank Name Branch Address						IFSC		
	First Name Photo Gender Designation Date of Birth Father's Name Nationality Aadhaar, if an Address of the Date of comm India. Uniform Reso 1. 2. 3 Jurisdiction Details of Bar Account Number	First Name Midd Photo Gender Designation Date of Birth Father's Name Nationality Aadhaar, if any Address of the Authorised Signation Date of commencement of the India. Uniform Resource Locators (1.2.3 Jurisdiction Details of Bank Account Account Number	First Name Middle Name Photo Gender Designation Date of Birth Father's Name Nationality Aadhaar, if any Address of the Authorised Signatory Date of commencement of the online service India. Uniform Resource Locators (URLs) of the well. 2. 3 Jurisdiction Center Details of Bank Account Account Number Bank Name Branch	First Name Middle Name Photo Gender Designation Date of Birth Father's Name Nationality Aadhaar, if any Address of the Authorised Signatory Date of commencement of the online service in India. Uniform Resource Locators (URLs) of the website 1. 2. 3 Jurisdiction Center Details of Bank Account Account Number Bank Name Branch	First Name Middle Name Last Name Photo Gender Male / Female Designation Date of Birth DD/MM/YYY Father's Name Nationality Address line 1 Address line 2 Address line 3 Date of commencement of the online service in India. Uniform Resource Locators (URLs) of the website through which 1. 2. 3 Jurisdiction Center Details of Bank Account Account Number Bank Name Branch	First Name Middle Name Last Name Photo Gender Male / Female / Others Designation DD/MM/YYYY Father's Name Nationality Aadhaar, if any Address line 1 Address of the Authorised Signatory Address line 2 Address line 3 Date of commencement of the online service in India. Uniform Resource Locators (URLs) of the website through which taxable service 1. 2. 3 Jurisdiction Center Details of Bank Account Account Number Type of account Bank Name Branch	First Name Middle Name Last Name Photo Gender Male / Female / Others Designation Date of Birth DD/MM/YYYY Father's Name Nationality Address line 1 Address line 2 Address line 3 Date of commencement of the online service in India. Uniform Resource Locators (URLs) of the website through which taxable services are prov 1. 2. 3 Jurisdiction Center Details of Bank Account Account Number Branch Branch Male / Female / Others Male / Female / Others DD/MM/YYYY Father's Name Address line 1 DD/MM/YYYY DD/MM/YYYY IFFC	

	Occuments Uploaded
6.	customized list of documents required to be uploaded (refer Instruction) as per the field values in the
	Declaration
	hereby solemnly affirm and declare that the information given herein above is true and correct to the test of my knowledge and belief and nothing has been concealed therefrom.
7	hereby declare that I am authorised to sign on behalf of the Registrant. I vould charge and collect tax liable from the non-assesse online recipient located in taxable territory and leposit the same with Government of India.
	Signature
	Place: Name of Authorised Signatory:
	Date: Designation:

Note: Applicant will require to upload declaration (as per under mentioned format) along with scanned copy of the passport and photograph.

List of documents to be uploaded as evidence are as follows:-

1.	Proof of Place of Business in India:
	(a) For Own premises –
	Any document in support of the ownership of the premises like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.
	(b) For Rented or Leased premises –
	A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.
	(c) For premises not covered in (a) and (b) above –
	A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.
2.	Proof of:
	Scanned copy of the passport of the Non -resident tax payer with VISA details. In case of Company/Society/LLP/FCNR/ etc. person who is holding power of attorney with authorisation letter.
	Scanned copy of Certificate of Incorporation if the Company is registered outside India or in India
	Scanned copy of License is issued by origin country
	Scanned copy of Clearance certificate issued by Government of India
3	Bank Account Related Proof:
	Scanned copy of the first page of Bank passbook / one page of Bank Statement
	Opening page of the Bank Passbook held in the name of the Proprietor / Business Concern – containing the Account No., Name of the Account Holder, MICR and IFSC and Branch details.

4	Authorisation For	m:-				
	For Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:					
	Declaration for Authorised Signatory (Separate for each signatory)					
	I (Managing Director/Whole Time Director/CEO or Power of Attorney holder) hereby solemnly affirm and declare that << name of the authorised signatory>> to act as an authorised signatory for the business << Name of the Business>> for which application for registration is being filed/ is registered under the Goods and Service Tax Act, 20					
	All his act	tions in relation to this busine	ess will be binding on me	/ us.		
	Signatures of the J	persons who is in charge.				
	S. No.	Full Name	Designation/Status	Signature		
	1.					
	Acceptance as an	authorised signatory				
	I <<(Name of authorised signatory>> hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the business.					
			Signature of	Authorised Signatory		
	Place			(Name)		
	Date:			Designation/Status		

Form GST REG-11

[See rule 15(1)]

Application for extension of registration period by casual / non-resident taxable person

1.	GSTIN						
2.	Name (Legal)						
3.	Trade Name, if any						
4.	Address						
5.	Period of Validity	(original)	Fron	m		То	
			DD/MM/	YYYY	Ι	DD/MM/YYY	Y
6.	Period for which ex	xtension is requested.	Fron	m		То	
			DD/MM/YYYY		DD/MM/YYYY		
7.	Turnover Details for the extended period (Rs.)		Estimated T (Rs.)	ax Liabilit	y (Net) fo	or the extende	ed period
	Inter- State	Intra-State	Central Tax	State Tax	UT Tax	Integrated Tax	Cess
8.	Payment details	l .	1	1			
	Date CIN		BR	N		Amount	

9.	Declaration -
	I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.
	Signature
Place Date:	

Instructions for submission of application for extension of validity

- 1. The application can be filed online before the expiry of the period of validity.
- 2. The application can only be filed when advance payment is made.
- 3. After successful filing, Application Reference Number will be generated which can be used to track the status of the application.

Form GST REG-12

[See rule 16(1)]

Reference Number -	
To	
(Name):	
(Address):	
Temporary Registration Number	

Order of Grant of Temporary Registration/Suo Moto Registration

Whereas the undersigned has sufficient reason to believe that you are liable for registration under the Act, and therefore, you are hereby registered on a temporary basis. The particulars of the business as ascertained from the business premises are given as under:

	Details of person to whom temporary registration granted				
1.	1. Name and Legal Name, if applicable				
2.		Gender		Male/Female/Other	
3.		Father's Nam	ne		
4.		Date of Birth		DD/MM/YYYY	
5.	2	Address of	Building No./ Flat No.		
		the Person	Floor No.		
			Name of Premises/ Building		
			Road/ Street		
			Town/City/Locality/ Village		
			Block / Taluka		
			District		
			State		
			PIN Code		

6.	Permanent Account Number of the person, if available				
7.	Mobile No.				
8.	Email Address				
9.	Other ID, if any (Voter ID No./ Passport No./Driving License No./ Aadhaar No./ Other)				
10.	Reasons for temporary registration				
11.	Effective date of registration / temporary ID				
12.	Registration No. / Temporary ID				
(Upload of Sei	zure Memo / Detention Memo / Any other supporting	documents)			
< <you are="" he<="" td=""><td>reby directed to file application for proper registrat</td><td>ion within 30 days of the issue of this</td></you>	reby directed to file application for proper registrat	ion within 30 days of the issue of this			
order>>					
		Signature			
Place	<	< Name of the Officer>>:			
Date:	Designation/ Jurisdiction:				
Note: A copy of the order will be sent to the corresponding Central/ State Jurisdictional Authority.					

Form GST REG-13

[See rule 17(1)]

Application/Form for grant of Unique Identity Number to UN Bodies /

Embassies / others

State /Union Territory-

District -

PART A

(i)	Name of the Entity	
(ii)	Permanent Account Number of entity, if any (applicable in case of any other person notified)	
(iii)	Name of the Authorised Signatory	
(iv)	Permanent Account Number of Authorised Signatory	
(v)	Email Address of the Authorised Signatory	
(vi)	Mobile Number of the Authorised Signatory (+91)	

PART B

1.	Type of Entity (Choose one)	UN Body	Embassy	Other Pe	erson
2.	Country				
3.	Notification Details		Notification N	o.	Date
4.	Address of the entity in State				
	Building No./Flat No.	Floor No.			
	Name of the Premises/Building		Road/Street		
	City/Town/Village		District		
	Block/Taluka				

	Latitude		Longitude				
	State		P	IN Code			
	Contact Information						
	Email Address		Т	elephone number			
	Fax Number		N	Iobile Number			
7.	Details of Authorised Signa	tory, if applicable					
	Particulars	First Name]	Middle Name	Last name		
	Name						
	Photo						
	Name of Father						
	Date of Birth	DD/MM/YYYY	(Gender	<male, female,="" other=""></male,>		
	Mobile Number]	Email address			
	Telephone No.		1		1		
	Designation /Status			Director Identification Number (if any)	1		
	Permanent Account Number			Aadhaar Number			
	Are you a citizen of India?	Yes / No		Passport No. (in case of foreigners)			
	Residential Address						
	Building No/Flat No			Floor No			
	Name of the Premises/Building			Road/Street			
	Town/City/Village			District			
	Block/Taluka						
	State			PIN Code			
8	Bank Account Details (add	more if required)		I			
	Account Number			Type of Account			
	IFSC			Bank Name			
	Branch Address						
9.	Documents Uploaded						
The authorised person who is in possession of the documentary evidence (<u>other than</u> UN Bodyletc.) shall upload the scanned copy of such documents including the copy of resolution / attorney, authorising the applicant to represent the entity.							
	Or						
	The proper officer who has collected the documentary evidence from the applicant (UN Body/E etc.) shall upload the scanned copy of such documents including the copy of resolution / p attorney, authorising the applicant to represent the UN Body / Embassy etc. in India and link with the Unique Identity Number generated and allotted to respective UN Body/Embassy etc.						

11.

Verification

given herein above is true and correct to the cealed therefrom.
(Signature)
Name of Authorised Person:
(Signature)
Name of Proper Officer:
Designation:
Jurisdiction:

Instructions for submission of application for registration for UN Bodies/ Embassies/others notified by the Government.

- Every person required to obtain a unique identity number shall submit the application electronically.
- Application shall be filed through common portal or registration can be granted suo-moto by proper officer.
- The application filed on the common portal is required to be signed electronically or through any other mode as specified by the Government.
- The details of the person authorised by the concerned entity to sign the refund application or otherwise, should be filled up against the "Authorised Signatory details" in the application.

Form GST REG-14

[See rule 19(1)]

Application for Amendment in Registration Particulars

(For all types of registered persons)

1. GSTIN/	UIN			
2. Name of Business				
3. Type of registration				
4. Amend	ment summary			
Sr. No	Field Name	Effective (DD/MM/Y	Date YYYY)	Reasons(s)

5. List of documents uploaded	
(a)	
(b)	
(c)	
6. Declaration	
I hereby solemnly affirm and declare that the information my knowledge and belief and nothing has been concealed	
	Signature
Place: Date:	Name of Authorised Signatory Designation / Status:

Instructions for submission of application for amendment

- 1. Application for amendment shall be submitted online.
- 2. Changes relating to Name of Business, Principal Place of Business, additional place(s) of business and details of partners or directors, karta, Managing Committee, Board of Trustees, Chief Executive Officer or equivalent, responsible for day to day affairs of the business which does not warrant cancellation of registration, are core fields which shall be approved by the Proper Officer after due verification.
- 3. For amendment in Non-Core fields, approval of the Proper Officer is not required.
- 4. Where a change in the constitution of any business results in change of the Permanent Account Number of a registered person, the said person shall be required to apply for fresh registration.
- 5. Any change in the mobile number or the e-mail address of authorised signatory as amended from time to time, shall be carried out only after online verification through the common portal.
- 6. All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validated online by the system and Application Reference Number (ARN) will be generated after successful validation of necessary field.
- 7. Status of the application can be tracked on the common portal.
- 8. No fee is payable for submitting application for amendment.
- 9. Authorised signatory shall not be a minor.

Form GST REG-15

[See rule 19(1)]

K	letere	ence	Ν	lum	ber	-	<<	>	>>
ľ	CICIC	THEE	1,	um	DEI	-		-	

Date - DD/MM/YYYY

To

(Name)

(Address)

Registration Number (GSTIN / UIN)

Application Reference No. (ARN)

Dated - DD/MM/YYYY

Order of Amendment

This has reference to your application number----- dated ---- regarding amendment in registration particulars. Your application has been examined and the same has been found to be in order. The amended certificate of registration is available on your dashboard for download.

Name
Designation

Jurisdiction

Date Place

Form GST REG-16

[See rule 20]

Application for Cancellation of Registration

1.	GSTIN					
2.	Legal name					
3.	Trade name, if any					
4.	Address of Principal Place of Business					
5.	Address for future	Building No./ Flat No.			Floor No.	
	correspondence (including email, mobile	Name of Premises/ Bu	uilding		Road/ Street	
	telephone, fax)	City/Town/ Village			District	
		Block/Taluka				
		Latitude			Longitude	
		State			PIN Code	
		Mobile (with country code)			Telephone	
		email			Fax Number	
6.	Reasons for Cancellation (Select one)		ce /Cl busine O Cease liable tax O Trans busine accou	ed to be to pay		

10.	Amount of tax payable in respect of cancellation of registration.	inputs/c	apital	goods held	in stock o	n the	e effective d	ate of
(iii)	Date							
(ii)	Application Reference Number							
(i)	Tax period							
9	Particulars of last Return Filed				<u> </u>			
8.	Date from which registration is to be ca	ncelled.			<dd mn<="" th=""><th>I/YY</th><th>YYY></th><th>1</th></dd>	I/YY	YYY>	1
		email				1	Fax Number	
		Mobile code)	(with	country		Te	lephone	
		State				PI	N Code	
		Latitude	;			Lo	ngitude	
		Block/T				-		
		City/To		'illage		Di	strict	
()	Business	Name of Building	f Prer				ad/ Street	
(iii)	Address of Principal Place of	Building	No./	Flat No.		Flo	oor No.	
(**/	(b)Trade name, if any							
(ii)	Number (a) Name (Legal)							
(i)	amalgamated, transferred, etc. Goods and Services Tax Identification							
7.	In case of transfer, merger of busin	ness, part	icula:	rs of registra	tion of en	tity	in which m	erged,
			0	Others (specify)				
			0	Death of Sol Proprietor	e			
				change in Permanent Account Number	n			
			0		s o			
				demerger, sale, lease o otherwise disposed o etc.				

			Value					it/ Tax Pay nigher) (Rs	
	Description		of Stock (Rs.)	Central Tax		tate 'ax	UT Tax	Integrated Tax	Cess
	Inputs								
	Inputs contained in semi-finished goods	S							
	Inputs contained in finished goods								
	Capital Goods/Plant and machinery								
	Total								
11.	Details of tax paid, if any	· ·			<u>I</u>			•	-I
	F	Payment fro	om Cash L	edger					
	Sr. No.	Debit Entry No.	Centr Tax		ate ax	U' Ta		ntegrated Tax	Cess
	1.								
	2.								
		Sub-							
		Total							
]	Payment fr	om ITC L	edger					
	Sr. No.	Debit	Centr	al St	ate	U'	ГІ	ntegrated	
		Entry No.			ax	Ta		Tax	Cess
	1.								· ·
	2.								
		Sub-Tota	1						
	Total Amount of Tax Paid								
12.	Documents uploaded								1
13.	Verification								
	hereby solemnly affirm and declare of my/our knowledge and belief and noth					ove i	s true a	and correct	to the
	Signatu	re of Autho	orised Sign	natory					
	Place						he Aut	horised	
						atory	. ~		
	Date				Desi	gnatio	on / Sta	itus	

Instructions for filing of Application for Cancellation

- A registered person seeking cancellation of his registration shall electronically submit an application including details of closing stock and liability thereon along with relevant documents, on common portal.
- The following persons shall digitally sign application for cancellation, as applicable:

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorised Partners
Hindu Undivided Family	Karta
Private Limited Company	Managing / Whole-time Directors/ Chief Executive Officer
Public Limited Company	Managing / Whole-time Directors/ Chief Executive Officer
Society/ Club/ Trust/ AOP	Members of Managing Committee
Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Directors/ Chief Executive Officer
Unlimited Company	Managing / Whole-time Directors/ Chief Executive Officer
Limited Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer or Equivalent
Statutory Body	Chief Executive Officer or Equivalent
Foreign Company	Authorised Person in India
Foreign Limited Liability Partnership	Authorised Person in India
Others	Person In charge

In case of death of sole proprietor, application shall be made by the legal heir / successor manually before the concerned tax authorities. The new entity in which the applicant proposes to amalgamate itself shall register with the tax authority before submission of the application for cancellation. This application shall be made only after that the new entity is registered.

Before applying for cancellation, please file **your tax return due** for the tax period in which the effective date of surrender of registration falls.

- Status of the Application may be tracked on the common portal.
- No fee is payable for filing application for cancellation.
- After submission of application for cancellation of registration, the registered person shall make payment, if not made at the time of this application, and shall furnish final return as provided in the Act.
- The registered person may also update his contact address and update his mobile number and e mail address.

Form GST REG -17

[See rule 22(1)]

Refei	rence No			<< Date >>
То				
Regis	stration Number (GSTIN/UIN)			
(Nam	e)			
(Add	ress)			
	Show Caus	e Notice for Cancella	tion of Registratio	n
	reas on the basis of information whencelled for the following reasons:	-	otice, it appears tha	t your registration is liable to
1				
2				
3				
servi	You are hereby directed to furnisce of this notice.	sh a reply to this notic	ce within seven wo	orking days from the date of
	You are hereby directed to appear	before the undersigned	on DD/MM/YYY	Y at HH/MM
	a fail to furnish a reply within the and time, the case will be decided of			
Place	:			
Date:				
				Signature
				< Name of the Officer>
				Designation
				Jurisdiction
		Form GST REG-	18	
		[See rule 22(2)		
	Reply to the Show C	ause Notice issued for		egistration
1.	Reference No. of Notice		Date of issue	

1.	Reference No. of Notice	Date of issue	
2.	GSTIN / UIN		
3.	Name of business (Legal)		
4.	Trade name, if any		
5.	Reply to the notice		

6.	List of documents uploaded				
7.	Verification I information given hereinabove is has been concealed therefrom.	hereby solemnly affirm and declare that the true and correct to the best of my knowledge and belief and nothing			
		Signature of Authorised Signatory Name Designation/Status			
	Place Date				
		Form GST REG-19			
D. C	N	[See rule 22(3)]			
	rence No	Date			
To Nam	0				
Addr					
	IN / UIN				
001	nt/ ont				
Appl	ication Reference No. (ARN)	Date			
	Orde	er for Cancellation of Registration			
This	has reference to your reply dated	in response to the notice to show cause dated			
□- [']	□- Whereas no reply to notice to show cause has been submitted; or				
□- `	□ - Whereas on the day fixed for hearing you did not appear; or				
		ined your reply and submissions made at the time of hearing, and is of le to be cancelled for following reason(s).			
1.					
2.					
The e	effective date of cancellation of you	ur registration is < <dd mm="" yyyy="">>.</dd>			

Determination of amount payable pursuant to cancellation:

Accordingly, the amount payable by you and the computation and basis thereof is as follows:

The amounts determined as being payable above are without prejudice to any amount that may be found to be payable you on submission of final return furnished by you.

You are required to pay the following amounts on or before ----- (date) failing which the amount will be recovered in accordance with the provisions of the Act and rules made thereunder.

Head	Central Tax	State Tax	UT Tax	Integrated Tax	Cess
Tax					
Interest					
Penalty					
Others					
Total					

Place:	
Date:	Signature
	< Name of the Officer>
	Designation
	Jurisdiction
	Form GST REG-20
	[See rule 22(4)]
Reference No	Date
То	
Name	
Address	
GSTIN/UIN	
Show Cause Notice No.	Date
Order for dropping the	proceedings for cancellation of registration
	reply and/or submissions made during hearing, the proceedings vacated due to the following reasons:
<< text >>	
	Signature
	< Name of the Officer>
	Designation
	Jurisdiction
Place:	
Date:	

Form GST REG-21

[See rule 23(1)]

Application for Revocation of Cancellation of Registration

1.	GSTIN (cancelled)							
2.	Legal Name							
3.	Trade Name, if any							
4. Address								
	(Principal place of business)							
5.	Cancellation Order	No.			Date -			
6	Reason for cancellar	tion						
7	Details of last return	n filed						
	Period of Return			Application Reference Number	Date of		ing	DD/MM/YYYY
8	Reasons for revocat cancellation	ion of		asons in brief. (achment)	(Detailed	l reasoning	g can	be filed as an
9	Upload Documents							
10.	Verification							
	I hereby solemnly a the best of my know							rue and correct to
						Signature	of Aut	horised Signatory
								Full Name
						(first	name,	middle, surname)
							Ι	Designation/Status
	Place							
	Date							

Instructions for submission of application for revocation of cancellation of registration

- A person, whose registration is cancelled by the proper officer on his own motion, may apply for revocation of cancellation of registration, within thirty days from the date of service of the order of cancellation of registration at the common portal No application for revocation shall be submitted if the registration has been cancelled for the failure to furnish returns unless such returns are furnished and any amount due as tax in terms of such returns has been paid along with any amount payable towards interest, penalty and late fee payable in respect of the said returns.
- Any change in the mobile number or the e-mail address of authorised signatory submitted as amended from time to time, shall be carried out only after online verification through the common portal in the manner provided
- Status of the application can be tracked on the common portal.
- No fee is payable for filing application for revocation of cancellation.

150 DELIII GAZETTE . EA	TANTIV]
Form GST	REG-22
[See rule	23(2)]
Reference No	Date
То	
GSTIN / UIN	
(Name of Taxpayer)	
(Address)	
Application Reference No. (ARN)	Date
Order for revocation of ca	ncellation of registration
This has reference to your application dated DD/MM/Your application has been examined and the same registration is restored.	
	Signature
	Name of Proper officer
	(Designation)
	Jurisdiction –
Date	
Place	
Form GST	CREG-23
[See rule	23(3)]
Reference Number :	Date
То	
Name of the Applicant/ Taxpayer	
Address of the Applicant/Taxpayer	
GSTIN	
Application Reference No. (ARN):	Dated
Show Cause Notice for rejection of application	
This has reference to your application dated DD/M registration. Your application has been examined and reasons:	MM/YYYY regarding revocation of cancellation of

1.

2.

3.

. . .

You are hereby directed to furnish a reply to this notice within seven working days from the date of service of this notice.

You are hereby directed to appear before the undersigned on DD/MM/YYYY at HH/MM.

If you fail to furnish a reply within the stipulated day or you fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Signature

Name of the Proper Officer

Designation

Jurisdiction

Form GST REG-24

[See rule 23(3)]

Reply to the notice for rejection of application for revocation of cancellation of registration

1.	Reference No. of Notice		Date				
2.	Application Reference No. (ARN)		Date				
3.	GSTIN, if applicable						
4.	Information/reasons						
5.	List of documents filed						
6.	Verification						
	I	h	ereby solemnly affi	rm and declare that the			
	information given hereinabove is true and correct to the best of my/our knowledge and belief and nothing has been concealed therefrom.						
			Signature of Au	thorised Signatory			
				Name			
	Place						
			Desi	gnation/Status			
	Date						



Government of National Capital Territory of Delhi

Form GST REG-25

[See rule 24(1)]

Certificate of Provisional Registration

1.	Provisional ID	
2.	Permanent Account Number	
3.	Legal Name	
4.	Trade Name	

5.	Registration Details under Existing Law					
		Act	Registration Number			
(a)						
(b)						
(c)						
Date		<date certificate="" creation="" of=""></date>	Place	<state></state>		

This is a Certificate of Provisional Registration issued under the provisions of the Act.

Form GST REG-26

[See rule 24(2)]

Application for Enrolment of Existing Taxpayer							
Taxpayer	r Details						
1. Provis	sional ID						
2. Legal Name (As per Permanent Account Number)							
3. Legal Name (As per State/Center)							
4. Trade	e Name, if any						
5. Permanent Account Number the Business							
6. Consti	itution						
7. State							
7A Secto applicabl	or, Circle, Ward, etc. as le						
7B. Cente	ter Jurisdiction						
8. Reason Registrat	n of liability to obtain tion	Registration under e	arlier law				
9. Existin	ng Registrations						
Sr. T No.	Type of Registration		Registration Number	Date of Registration			
1 T	TIN Under Value Adde	d Tax					
2 (Central Sales Tax Regis	stration Number					
3 E	Entry Tax Registration	Number					
4 E	Entertainment Tax Reg	istration Number					
5 Hotel And Luxury Tax Registration Number							
6	Central Excise Registra	tion Number					
7 S	Service Tax Registratio	n Number					
	Corporate Identify Nun Company Registration	nber/Foreign					

9	Limited Liability Partn Number/Foreign Limit Partnership Identificati	ed Liability	n				
10	Import/Exporter Code	Number					
11	Registration Under Du Medicinal And Toiletry						
12	Others (Please specify)	1					
10. De	tails of Principal Place o	f Business					
Buildin	ng No. /Flat No.			Floor No			
Name Premis	of the ses/Building			Road/Street			
Localit	ty/Village			District			
State				PIN Code			
Latituc	le			Longitude			
Contac	et Information						
Office	Email Address			Office-Telephone Nu	mber		
Mobile	e Number			Office Fax No			
10A. N	Nature of Possession of P	remises (Own;	Lease	ed; Rented; Consent; Sh	nared)		
10B. N	Nature of Business Activi	ties being carried o	ut				
Factor	y / Manufacturing O	Wholesale Busine	ess	Retail Business 🔘	Ware	house/Depot	0
Bonde	d Warehouse	Service Provision	0	Office/Sale Office	Leasi	ng Business	0
Service	e Recipient	EOU/ STP/ EHTF	° ()	SEZ O	Input (ISD)	Service Distributor	0
Works	Contract	Others (Specify)	0				
11. De	tails of Additional Place	s of Business		I			
Buildin	ng No/Flat No			Floor No			
Name Premis	of the ses/Building			Road/Street			
Localit	ty/Village			District			
State				PIN Code			
Latitud	de (Optional)			Longitude(Optional)			
Contac	ct Information	l		I	ı		
Office	Email Address		Offi	ce Telephone Number			
Mobile	Eman Address						
	e Number			ce Fax No			
11A.N		remises (Own	Offi	-	Shared))	
	e Number		Offi ; Leas	ce Fax No	Shared)	x	
11B.N	e Number fature of Possession of Pr		Offi; Leas	ce Fax No		house/Depot	0
11B.N	e Number fature of Possession of Prature of Business Activit	ries being carried ou	Officers Officers	ce Fax No sed; Rented; Consent; S	Warel		0

Works Conti	rks Contract Others (Specify)									
Add More								•		
12. Details o	f Goods/ Services	suppli	ed by the Bu	sines	S					
Sr. No.	Description of Go	oods							HSN Code	
Sr. No.	Description of Se	rvices							HSN Code	
13. Total Ba	nk Accounts maint	ained l	by you for co	onduc	ting Busine	ess				
Sr. No.	Account Number	Type Acco		IFSO	C	Ва	ank Nan	ne	Branch A	Address
	of Proprietor/all ommittee of Assoc					ors	and wh	nole t	ime Directo	or/Members of
Name		<first name=""></first>		<middle name<="" td=""><td>e></td><td></td><td><las< td=""><td>st Name></td><td>.Dl</td></las<></td></middle>		e>		<las< td=""><td>st Name></td><td>.Dl</td></las<>	st Name>	.Dl
Name of Fat	her/Husband	<first name=""></first>		<middle name=""></middle>		<last 1<="" td=""><td>st Name></td><td><photo></photo></td></last>		st Name>	<photo></photo>	
Date of Birth	DD/ MM/ YYYY	Gend	ler	<male, fema<="" td=""><td>Female</td><td>e, Other></td><td></td></male,>			Female	e, Other>		
Mobile Num	lber			Email Address						
Telephone N										
Identity Info	rmation			I						
Designation		Direc	ctor Identific	entification Number						
Permanent Account Number		Aadh	aar Number							
Are you a cit	tizen of India?		<yes no=""> Passport Nur</yes>			ımber				
Residential A	Address		<u> </u>		<u>I</u>					
Building No.	/Flat No			Floor No						
Name of the	Premises/Building	,			Road/Str	eet				
Locality/Village					District					
State					PIN Code	e				
15. Details o	f Primary Authoris	sed Sig	natory		1					
Name		<firs< td=""><td>t Name></td><td colspan="2"><middle name=""></middle></td><td colspan="2">> <las< td=""><td>st Name></td><td></td></las<></td></firs<>	t Name>	<middle name=""></middle>		> <las< td=""><td>st Name></td><td></td></las<>		st Name>		
Name of Fat	her/Husband	<firs< td=""><td>t Name></td><td colspan="2"><middle name=""></middle></td><td colspan="2">e> <la< td=""><td><las< td=""><td>st Name></td><td></td></las<></td></la<></td></firs<>	t Name>	<middle name=""></middle>		e> <la< td=""><td><las< td=""><td>st Name></td><td></td></las<></td></la<>		<las< td=""><td>st Name></td><td></td></las<>	st Name>	
Date of Birth	1	DD / YYY	MM / Y	Gen	der		<male Other></male 		ale,	<photo></photo>
Mobile Num	ber			Ema	Email Address					

135	DELHI GAZETTE : EXTRAORDINARY PART IV						
Telephone Number							
Identity Information							
Designation			Dire	ector Identi	fication Numb	per	
Permanent Account Number			Aad	haar Num	ber		
Are you a citizen of India?	<yes< td=""><td colspan="3"><yes no=""> Pass</yes></td><td>Number</td><td></td><td></td></yes<>	<yes no=""> Pass</yes>			Number		
Residential Address							
Building No/Flat No				Floor No	1		
Name of the Premises/Buildin	g			Road/Str	eet		
Locality/Village				District			
State			PIN Code				
Add More		ı					
List of Documents Uploaded							
A customized list of documents populated with provision to upl							
16. Aadhaar Verification							
I on behalf of the holders of Aadhaar numbers provided in the form, give consent to "Goods and Services Tax Network" to obtain details from UIDAI for the purpose of authentication. "Goods and Services Tax Network" has informed me that identity information would only be used for validating identity of the Aadhaar holder and will be shared with Central Identities Data Repository only for the purpose of authentication.							
17. Declaration							
I, hereby solemnly affirm and my knowledge and belief and						true and co	rrect to the best of
						Digital	Signature/E-Sign
Name of the Authorised Signatory					Place		
Designation of Authorised Signatory					Date		

Instructions for filing of Application for enrolment

- 1. Every person, other than a person deducting tax at source or an Input Service Distributor, registered under an existing law and having a Permanent Account Number issued under the Income-tax Act, 1961 (Act 43 of 1961) shall enroll on the common portal by validating his e-mail address and mobile number.
- 2. Upon enrolment under clause (a), the said person shall be granted registration on a provisional basis and a certificate of registration in FORM GST REG-25, incorporating the Goods and Services Tax Identification Number therein, shall be made available to him on the common portal:
- 3. Authorisation Form:-

For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:

Declaration for Authorised Signatory (Separate for each signatory)

I ---

(Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc)

1. << Name of the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc>>

2.

3.

hereby solemnly affirm and declare that <<name of the authorised signatory>> to act as an authorised signatory for the business << Goods and Services Tax Identification Number - Name of the Business>> for which application for registration is being filed/ is registered under the Delhi Goods and Service Tax Act, 2017.

All his actions in relation to this business will be binding on me/ us.

Signatures of the persons who are Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.

S. No. Full Name Designation/Status Signature

1.
2.

Acceptance as an authorised signatory

I <<(Name of the authorised signatory>> hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the business.

Signature of Authorised Signatory

Designation/Status

Date

Place

Instructions for filing online form

- Enter your Provisional ID and password as provided by the State/Commercial Tax/Central Excise/Service Tax Department for log in on the GST Portal.
- Correct Email address and Mobile number of the Primary Authorised Signatory are to be provided.
 The Email address and Mobile Number would be filled as contact information of the Primary Authorised Signatory.
- E mail and Mobile number to be verified by separate One Time Passwords. Taxpayer shall change his user id and password after first login.
- Taxpayer shall require to fill the information required in the application form related details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees, Principal Place of Business and details in respect of Authorised signatories.
- Information related to additional place of business, Bank account, commodity in respect of goods and services dealt in (top five) are also required to be filled.
- Applicant need to upload scanned copy of the declaration signed by the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of

Associations/Board of Trustees etc. in case he/she declares a person as Authorised Signatory as per Annexure specified. Documents required to be uploaded as evidence are as follows:-

1.	Photographs wherever specified in the Application Form (maximum 10)						
	Proprietary Concern – Proprietor						
	Partnership Firm / Limited Liability Partnership – Managing/ Authorised						
	Partners (personal details of all partners is to be submitted but photos of only ten partners including that of Managing Partner is to be submitted)						
	Hindu Undivided Family – Karta						
	Company – Managing Director or the Authorised Person						
	Trust – Managing Trustee						
	Association of Person or Body of Individual –Members of Managing Committee (personal details of all members is to be submitted but photos of only ten members including that of Chairman is to be submitted)						
	Local Body - Chief Executive Officer or his equivalent						
	Statutory Body - Chief Executive Officer or his equivalent						
	Others – Person in Charge						
2.	Constitution of business: Partnership Deed in case of Partnership Firm, Registration Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department, Association of Person or Body of Individual, Local Authority, Statutory Body and Others etc.						
3.	Proof of Principal/Additional Place of Business:						
	(a) For Own premises –						
	Any document in support of the ownership of the premises like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.						
	(b) For Rented or Leased premises –						
	A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.						
	(c) For premises not covered in (a) and (b) above –						
	A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.						
4	Bank Account Related Proof:						
	Scanned copy of the first page of Bank passbook / one page of Bank Statement						
	Opening page of the Bank Passbook held in the name of the Proprietor / Business Concern – containing the Account No., Name of the Account Holder, MICR and IFSC and Branch details.						
5	For each Authorised Signatory: Letter of Authorisation or copy of Resolution of the Managing Committee or Board of Directors to that effect as specified.						
	· ·						

• After submitting information electronic signature shall be required. Following person can electronically sign application for enrolment:-

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorised Partners
Hindu Undivided Family	Karta
Private Limited Company	Managing / Whole-time Directors and Managing Director/Whole Time Director/ Chief Executive Officer
Public Limited Company	Managing / Whole-time Directors and Managing Director/Whole Time Director/ Chief Executive Officer
Society/ Club/ Trust/ AOP	Members of Managing Committee
Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Director and Managing Director/Whole Time Director/ Chief Executive Officer
Unlimited Company	Managing/ Whole-time Director and Managing Director/Whole Time Director/ Chief Executive Officer
Limilted Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer or Equivalent
Statutory Body	Chief Executive Officer or Equivalent
Foreign Company	Authorised Person in India
Foreign Limited Liability Partnership	Authorised Person in India
Others	Person In charge

• Application is required to be mandatorily digitally signed as per following :-

Sl. No	Type of Applicant	Digital Signature required
1.	Private Limited Company Public Limited Company Public Sector Undertaking Unlimited Company Limited Liability Partnership Foreign Company Foreign Limited Liability Partnership	Digital Signature Certificate(DSC) Class 2 and above
2.	Other than above	Digital Signature Certificate class 2 and above e-Signature

Note: 1. Applicant shall require to register their DSC on common portal.

2. e-Signature facility will be available on the common portal for Aadhar holders.

All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number, Limited Liability Partnership Identification Number shall be online validated by the system and Acknowledgment Reference Number will be generated after successful validation of all the filled up information.

Status of the online filed Application can be tracked on the common portal.

- 1. Authorised signatory should not be minor.
- 2. No fee is applicable for filing application for enrolment.

Acknowledgement

Enrolment Application - Form GST- has been filed against Application Reference Number (ARN) <.....>.

Form Number : <.....>

Form Description : <Application for Enrolment of Existing Taxpayers>

Date of Filing : <DD/MM/YYYY>

Taxpayer Trade Name : <Trade Name>

Taxpayer Legal Name : <Legal Name as shared by State/Center>

Provisional ID Number : <Provisional ID Number>

It is a system generated acknowledgement and does not require any signature

Form GST REG-27

[See rule -24(3)]

Reference No. <<Date-DD/MM/YYYY>>

To

Provisional ID

Name

Address

Application Reference Number (ARN) < >

Dated <DD/MM/YYYY>

Show Cause Notice for cancellation of provisional registration

This has reference to your application dated -----. The application has been examined and the same has not been found to be satisfactory for the following reasons:-

1 2

You are hereby directed to show cause as to why the provisional registration granted to you shall not be cancelled.

Signature

Name of the Proper Officer

Designation

Jurisdiction

Date

Place

Form GST REG-28

		[See rule	24(3)]			
Reference No				<< Date–DD/MM/Y	YYY>>	
То						
Name						
Address						
GSTIN / Provisional	ID					
Application Reference	ce No. (ARN)		J	Dated – DD/MM/YY	YY	
11	Order for cancellation of provisional registration					
This has reference to	your reply dated -	in response to	the notice to show	cause dated		
Whereas no reply to notice to show cause has been submitted; or						
Whereas on the day fixed for hearing you did not appear; or						
Whereas the undersigned has examined your reply and submissions made at the time of hearing, and is of the opinion that your provisional registration is liable to be cancelled for following reason(s).						
1.						
2.						
Determination of ar	nount payable pu	rsuant to cancel	llation of provision	nal registration:		
Accordingly, the amo	ount payable by yo	ou and the compu	tation and basis the	ereof is as follows:		
You are required to recovered in accorda					amount will be	
Head	Central Tax	State Tax	UT Tax	Integrated Tax	Cess	
Tax						
Interest						
Penalty						
Others						
Total						
Place:						
Date:				Signat	ure	
				< Name of the (
				Designatio		
				Jurisdictio		

Form GST REG-29

[See rule 24(4)]

Application for cancellation of provisional registration

Part A

(i) Provisional ID								
(ii) Email ID								
(iii) Mobile Number								
		Pa	rt B					
2. Legal Name (As per Permanent Account Number)								
2. Address for correspon	dence							
Building No./ Flat No.			Floor	No.				
Name of Premises/ Building			Road/	Street				
City/Town/ Village/Locality			Distri	ct				
Block/Taluka								
State			PIN					
3. Reason for Cancellation								
4. Have you issued any tax invoice during GST regime? YES NO								
5. Declaration								
(i) I <name authorised="" karta="" of="" proprietor="" signatory="" the="">, being <designation> of <legal ()="" name=""> do hereby declare that I am not liable to registration under the provisions of the Act.</legal></designation></name>								
6. Verification								
I < > hereby solemnly af the best of my knowledge					erein above	e is tru	e and cor	rect to
Aadhaar Number	Permanent		ent Account Number		er			
				Si	ignature of	Autho	rised Sign	natory
Full Name								
Designation / Status								
Place								
Date			DD/M	IM/YYYY				

(vi)

6.

7.

Relationship

applicable.

with taxable

Open Space Area (in sq m.) - (approx.)

Functioning status of the business

Details of the premises

Form GST REG-30

[See rule 25]

Form for Field Visit Report

Center Jurisdiction (Ward/Circle/Zone)

Name of the O	officer:- << to be prefilled>>			
Date of Submi	ssion of Report:-			
Name of the ta	xable person			
GSTIN/UIN –				
Task Assigned	by:- < Name of the Authority- to be prefilled>			
Date and Time of Assignment of task:- < System date and time>				
Sr. No.	Particulars	Input		
1.	Date of Visit			
2.	Time of Visit			
3.	Location details :			
	Latitude	Longitude		
	North – Bounded By	South – Bounded By		
	West – Bounded By	East – Bounded By		
4.	Whether address is same as mentioned in application.	Y / N		
5.	Particulars of the person available at the time of visit			
(i)	Name			
(ii)	Father's Name			
(iii)	Residential Address			
(iv)	Mobile Number			
(v)	Designation / Status			

if

Functioning - Y / N

person,

	Covered Space Area (in sq m.) - (approx.)		
	Floor on which business premises located		
8.	Documents verified	Yes/No	
9.	Upload photograph of the place with the person who is present at the place where site verification is conducted.		
10.	Comments (not more than < 1000 characters>		
		Signature	
	Place:	Name of the Officer:	
	Date:	Designation:	
		Jurisdiction:	

By Order and in the Name of the Lt. Governor of the National Capital Territory of Delhi,

S. K. GUPTA, Dy. Secy.-VI (Finance)